

RATIFIED MINUTES OF MEETING No.14/16 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 13.10.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 14/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 13.10.2015 under the Chairmanship of Shri J.M. Gupta, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 - The Committee considered the individual cases of the agenda of this meeting generated through the

1	Case No.: 16/11/80-ALC2/2015	Party Name: TRANTER INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00223/AM16/	RLA File :31/24/040/00087/AM10/	Lic.No/Date:3110039773 28.08.2009	Defer Date:24.11.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 24.11.2015.			

2	Case No.: 23/9/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:24.11.2015
	Decision: The committee noted that comments from EPCG Division are pending and 14 th reminder dated 16.12.2014 has been sent to EPCG Division. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments			

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Ministry of Commerce
New Delhi

on pending cases. Case is deferred to 24.11.2015.

3	Case No.: 6/7/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date: 0710090351 23.08.2012	Defer Date: 24.11.2015
	Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 03.02.2015 and reminded the TA, DHI to expedite comments. The firm has informed that its supply is to Chennai Metro Rail Corporation under deemed export category. Case is deferred to 24.11.2015.			

4	Case No.: 18/15/80-ALC2/2012	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date: 0710090531 31.08.2012	Defer Date: 24.11.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 21.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

5	Case No.: 23/13/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date: 0710095554 23.05.2013	Defer Date: 24.11.2015
	Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 12.08.2015 followed by reminder on 21.09.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

6	Case No.: 2/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.	Meet No/Date: 14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date: 0910056185 30.05.2013	Defer Date: 24.11.2015
	Decision: The committee noted that the firm's reply dated 10.07.2015 has been sent to DHI on 21.07.2015 followed by reminder on 28.09.2015 for comments and decided to remind DHI again to expedite comments. Case is deferred to 24.11.2015.			

7	Case No.: 3/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date: 14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date: 0910056186 30.05.2013	Defer Date: 24.11.2015
	Decision: The committee noted that the firm's reply dated 10.07.2015 has been sent to DHI on 21.07.2015 followed by reminder on 28.09.2015 for comments and decided to remind DHI again to expedite comments. Case is deferred to 24.11.2015.			

8	Case No.: 10/15/80-ALC2/2013	Party Name: ALSTOM	Meet No/Date: 14/80-	Status:
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	TRANSPORT INDIA LIMITED	ALC2/2015 13.10.2015	Deferred
HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 21.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

9	Case No.: 11/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 21.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.				

10	Case No.: 44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:24.11.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 24.11.2015.				

11	Case No.: 11/8/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00117/AM16/	RLA File :04/24/040/00057/AM14/	Lic.No/Date:0410147951 11.07.2013	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (76)/15-ME dated 30.07.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

12	Case No.: 9/5/80-ALC2/2014	Party Name: DYNAMATIC	Meet No/Date:14/80-	Status:
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	TECHNOLOGIES LIMITED,	ALC2/2015 13.10.2015	Approved
HQ File :01/80/050/00094/AM15/	RLA File :07/21/040/00389/AM14/	Lic.No/Date:0710097934 30.08.2013	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (76)/15-ME dated 30.07.2015 (copy to be sent to firm and RA).			
RA may take further necessary action accordingly.			

13	Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:24.11.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DEIT) letter dated 22.08.2015 sent to them on 28.09.2015 and decided to send a reminder to the firm to furnish reply immediately. The case is deferred to 24.11.2015.				

14	Case No.:1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:24.11.2015
Decision: The committee noted that the firm's reply dated 10.07.2015 has been sent to DHI on 21.07.2015 followed by reminder on 28.09.2015 for comments and decided to remind DHI again to expedite comments. Case is deferred to 24.11.2015.				

15	Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:24.11.2015
Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. A consolidated D.O letter from Chairman has been issued to JS, C&PC on 23.07.2015 to expedite comments . Case is deferred to 24.11.2015.				

16	Case No.:8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:24.11.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate				

General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Assam under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance.

Case is deferred to 24.11.2015.

17	Case No.: 13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:24.11.2015
Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. A consolidated D.O letter from Chairman has been issued to JS, C&PC on 23.07.2015 to expedite comments . Case is deferred to 24.11.2015.				

18	Case No.: 44/3/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:29.09.2015
Decision: NC noted that this case listed in this meeting due to some technical error. This case is already deferred to 10.11.2015.				

19	Case No.: 21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:24.11.2015
Decision: The committee noted that the representative of the firm attended the meeting on 17.03.2015 and explained their case. The basic issue of their case is they are importing Trucks in semi knocked down condition and after fixing some imported components on it they are exporting the same. However, as per Para 4.1.3.1 of FTP "an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage)." Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme. Accordingly, Policy -IV Section has been requested to offer their comments on the issue vide ID Note dated 31.03.2015 followed by reminder dated 13.08.2015. NC decided to issue a reminder to Policy-4 again Section to expedite the case. Case is deferred 24.11.2015.				

20	Case No.: 7/2/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:24.11.2015
Decision: The committee noted that firm's reply dated 23.09.2015 has been sent to DEIT on				

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06.10.2015 for comments. Case is deferred to 24.11.2015.

21	Case No.:18/8/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00007/AM15/	Lic.No/Date:0310777556 08.04.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (215)/2014-ME dated 13.10.2015 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

22	Case No.:15/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	Defer Date:24.11.2015
Decision: The Committee noted that the firm's reply has been sent to DEIT on 06.01.2015 for comments and reminder to DEIT was issued on 29.04.2015 to expedite comments and decided to send reminder to DEIT to expedite comments. Case is deferred to 24.11.2015.				

23	Case No.:1/4/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date:0710103733 25.04.2014	Defer Date:24.11.2015
Decision: The committee noted that firm's reply dated 26.08.2015 has been sent to MSME on 14.09.2015 for comments. Case is deferred to 24.11.2015.				

24	Case No.:22/8/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014	Defer Date:24.11.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 13.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.				

25	Case No.:41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:24.11.2015
Decision: The committee noted that firm's reply dated 12.10.2015 has been sent to DHI on 13.10.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. The same is being called for by DGFT from the firm through email. Case is deferred to 24.11.2015.				
26	Case No.:43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred

HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:24.11.2015
Decision: The committee noted that firm's reply dated 12.10.2015 has been sent to DHI on 13.10.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. The same is being called for by DGFT from the firm through email. Case is deferred to 24.11.2015.			

Case No.:1/11/80-ALC2/2014	Party Name: HITTCO TOOLS LTD	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Rejected
HQ File :01/80/050/00249/AM15/	RLA File :07/24/040/00063/AM15/	Lic.No/Date:0710104425 23.05.2014	
27	Decision: The committee noted that MSME has informed that the reply submitted by the firm is incomplete/inappropriate and norms cannot be fixed based on the information furnished by the firm reply. Therefore, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further action accordingly.		

Case No.:40/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:24.11.2015
28	Decision: The committee noted that firm's reply dated 12.10.2015 has been sent to DHI on 13.10.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. The same is being called for by DGFT from the firm through email. Case is deferred to 24.11.2015.		

Case No.:42/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:24.11.2015
29	Decision: he committee noted that firm's reply dated 12.10.2015 has been sent to DHI on 13.10.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. The same is being called for by DGFT from the firm through email. Case is deferred to 24.11.2015.		

Case No.:45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:24.11.2015
30	Decision: he committee noted that firm's reply dated 12.10.2015 has been sent to DHI on 13.10.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. The same is being called for by DGFT from the firm through email. Case is deferred to 24.11.2015.		

31	Case No.:34/14/80-ALC2/2014	Party Name: STERLITE	Meet No/Date:14/80-	Status:
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 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

	TECHNOLOGIES LTD.	ALC2/2015 13.10.2015	Deferred
HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date:0310787448 31.07.2014	Defer Date:24.11.2015
Decision: The Committee noted that the firm's reply has been sent to DEIT directly on 26.12.2014 for comments. NC issued reminder to DEIT through E-mail dated 29.04.2015 followed by reminder on 13.08.2015 and 28.09.2015 to expedite comments and decided to remind DEIT again to expedite comments. Case is deferred to 24.11.2015.			

32	Case No.:7/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00379/AM15/	RLA File :09/24/040/00169/AM15/	Lic.No/Date:0910060761 31.07.2014	Defer Date:24.11.2015
Decision: The Committee noted that firm's application has been sent to DHI on 31.10.2014 for comments followed by reminder on 09.01.2015 and 02.07.2015 to expedite comments and decided to ask the applicant to inform AA of same E.P rating ratified in the past as requested by DHI. The firm has informed that its supply is to Garwara NTPC (Sl.No.45) under deemed export category. Case is deferred to 24.11.2015.				

33	Case No.:46/17/80-ALC2/2014	Party Name: VENKATESWARA ENGINEERING WORKS	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00418/AM15/	RLA File :07/24/040/00162/AM15/	Lic.No/Date:0710106274 01.08.2014	Defer Date:24.11.2015
Decision: The Committee noted that some clarification from the firm has been sought by MSME vide e-mail dated 12.10.2015 on their import/export items and decided to await reply from the firm. Case is deferred to 24.11.2015.				

34	Case No.:9/14/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency raised by DHI in the firm's application sent to them on 13.08.2015 followed by reminder on 21.09.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 24.11.2015.				

35	Case No.:6/17/80-ALC2/2014	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00378/AM15/	RLA File :05/23/040/00197/AM15/	Lic.No/Date:0510390633 21.08.2014	Defer Date:24.11.2015
Decision: The Committee noted that the post personal hearing submission dated 25.08.2015 furnished by the firm has been sent to DHI on 03.09.2015 for examination and comments. Case is deferred to 24.11.2015.				

36	Case No.:33/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
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 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India
 New Delhi

HQ File :01/80/050/00405/AM15/	RLA File :09/24/040/00262/AM15/	Lic.No/Date:0910060889 26.08.2014	Defer Date:24.11.2015
Decision: The Committee noted that firm's application has been sent to DHI on 31.10.2014 for comments followed by reminder on 09.01.2015 and 02.07.2015 to expedite comments. Additional information dated 07.09.2015 has also been sent to DHI on 17.09.2015. NC decided to ask the applicant to inform AA for the same E.P rating ratified in the past as requested by DHI. The firm has informed that its supply is to Rajasthan Rajya Vidyut Nigam Limited under deemed export category. Case is deferred to 24.11.2015.			

Case No.:35/14/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:24.11.2015
Decision: The Committee noted that reply dated 20.08.2015 furnished by the firm is incomplete. NC further noted that DIP has raised fresh deficiency vide ID No. 12/114/2015-TSW/37 dated 13.10.2015 as under and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 18/08/2015 has been perused. Firm has again submitted information for import items at Sl. No. 5 & 11 and not information at Sl. No. 5 & 11 of Standard Deficiency Format. Accordingly, firm may again be requested to submit information in respect of items Sl. No. 5 & 11 of Standard Deficiency Format, export product wise reproduced below:			
37	(5) Weight of each of the imported and indigenous input, separately for each export product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.		
	(11) Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.		
	1. In application, net weight of import item at Sl. No. 2 has been indicated 9284.666 MT. Whereas, as per information submitted vide letter dated 18/08/2015, weight of this import item has been indicated as 25.934 MT and the same may be clarified and correct weight of this item may be confirmed.		
	2. For net weight of components to be manufactured from import item at Sl. No.22, details of components i.e. names of components with net weights thereof may be indicated.		
	Case is deferred to 24.11.2015.		

Case No.:14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
38	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014
			Defer Date:24.11.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to			

the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.

The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance.

Case is deferred to 13.10.2015.

39	Case No.:32/17/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date:0910060956 12.09.2014	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (92)/15-TSW (B) dated 20.04.2015 & 28.08.2015) letter sent to them 01.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.				

40	Case No.:51/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00423/AM15/	RLA File :04/24/040/00174/AM15/	Lic.No/Date:0410159517 01.10.2014	Defer Date:24.11.2015
Decision: The Committee noted that firm's reply dated 19.05.2015 has been sent to MSME on 03.06.2015 followed by reminder on 17.08.2015 and 28.09.2015 examination and comments and decided to remind MSME again to expedite comments. Case is deferred to 24.11.2015.				

41	Case No.:52/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00424/AM15/	RLA File :04/24/040/00168/AM15/	Lic.No/Date:0410159529 07.10.2014	Defer Date:24.11.2015
Decision: The Committee noted that firm's reply dated 19.05.2015 has been sent to MSME on 03.06.2015 followed by reminder on 17.08.2015 and 28.09.2015 examination and comments and decided to remind MSME again to expedite comments. Case is deferred to 24.11.2015.				

42	Case No.:2/11/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00209/AM16/	RLA File :03/81/040/00460/AM15/	Lic.No/Date:0310794073 24.02.2015	Defer Date:24.11.2015
Decision: The Committee noted that earlier firm's application has been sent to DEIT on 17.09.2015 for examination and comments. Case is deferred to 24.11.2015.				

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43	Case No.:32/4/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00103/AM16/	RLA File :04/24/040/00282/AM15/	Lic.No/Date:0410160198 25.02.2015	Defer Date:24.11.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 01.06.2015 for examination and comments. The firm has informed that its supply is to NTPC, New Delhi under deemed export category. Case is deferred to 24.11.2015.			

44	Case No.:1/8/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00107/AM16/	RLA File :03/95/040/01010/AM15/	Lic.No/Date:0310794514 11.03.2015	Defer Date:24.11.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (155)/15-TSW (B)/308 dated 12.08.2015) letter sent to them on 28.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

45	Case No.:17/11/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00224/AM16/	RLA File :07/24/040/00451/AM15/	Lic.No/Date:0710107790 12.03.2015	Defer Date:24.11.2015
	Decision: The Committee noted that MSME vide ID No.30 (118)/15-ME dated 09.09.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 24.11.2015.			

46	Case No.:20/4/80-ALC2/2015	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00091/AM16/	RLA File :08/24/040/00478/AM15/	Lic.No/Date:0810134866 20.03.2015	Defer Date:24.11.2015
	Decision: The Committee noted that copy of the deficiency letter dated 11.06.2015 and reminder dated 13.08.2015 again sent to the firm on 13.10.2015 through e-mail to furnish reply urgently. Case is deferred to 24.11.2015.			

47	Case No.:2/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00108/AM16/	RLA File :03/95/040/01053/AM15/	Lic.No/Date:0310794805 23.03.2015	Defer Date:24.11.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 28.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

48	Case No.:3/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00109/AM16/	RLA File :03/95/040/01052/AM15/	Lic.No/Date:0310794808 23.03.2015	Defer Date:24.11.2015

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Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 28.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.

49	Case No.: 23/4/80-ALC2/2015	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00094/AM16/	RLA File :07/24/040/00471/AM15/	Lic.No/Date:0710107931 25.03.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm's application sent to C&PC on 01.06.2015 & 05.06.2015 followed by reminder dated 22.09.2015 for examination & comments. Case is deferred to 24.11.2015.				

50	Case No.: 10/8/80-ALC2/2015	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00116/AM16/	RLA File :03/94/040/01169/AM15/	Lic.No/Date:0310795103 06.04.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 22.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.				

51	Case No.: 68/8/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00174/AM16/	RLA File :34/24/040/00270/AM15/	Lic.No/Date:3410041121 06.04.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent directly to them on 01.07.2015 followed by DGFT reminder on 28.09.2015 to furnish reply and decided to send final reminder to the firm to expedite reply. Case is deferred to 24.11.2015.				

52	Case No.: 58/8/80-ALC2/2015	Party Name: TITAN COMPANY LIMITED,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00164/AM16/	RLA File :07/24/040/00001/AM16/	Lic.No/Date:0710108038 15.04.2015	Defer Date:24.11.2015
Decision: The Committee noted that RA and firm has been requested to send complete application of the firm on 13.08.2015 followed by reminder on 28.09.2015 and decided to remind RA and firm to send complete application immediately. Case is deferred to 24.11.2015.				

53	Case No.: 76/8/80-ALC2/2015	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00182/AM16/	RLA File :34/24/040/00007/AM16/	Lic.No/Date:3410041143 16.04.2015	Defer Date:24.11.2015
Decision: The Committee noted that firm's application has been sent to MSME on 17.07.2015 for examination and comments followed by reminder on 28.09.2015 and decided to remind MSME again to expedite comments. Case is deferred to 24.11.2015.				

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 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/114/2015/TSW/58 dated 13.10.2015 as under:-

1. Import item at Sl. No. 1 may be allowed as 1.01 mtr./mtr. content in export items at Sl. No.1, 2 & 3.
2. Import item at Sl. No. 2 may be allowed as 1.01 mtr./mtr. content in export items at Sl. No.4, 5 & 6.
3. Quantity of import item at Sl. No. 3 may be allowed as 480000 Nos. on net to net basis with accountability clause in export items at Sl. No.1, 2 & 3.
4. Import item at Sl. No. 4 may be allowed as 280000 Nos. on net to net basis with accountability clause in export items at Sl. No.4, 5 & 6.
5. Quantity of import item at Sl. No. 5 may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1, 2 & 3.
6. Quantity of import item at Sl. No. 6 may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.4, 5 & 6.

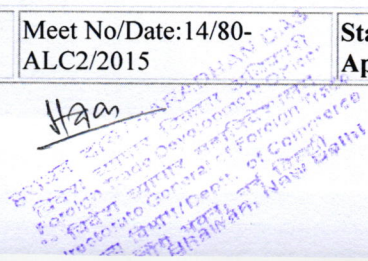
RA may take further necessary action accordingly.

59	Case No.:77/8/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.09.2015 for examination and comments. Case is deferred to 24.11.2015.				

60	Case No.:15/11/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00222/AM16/	RLA File :05/24/040/00002/AM16/	Lic.No/Date:0510393959 24.04.2015	Defer Date:24.11.2015
Decision: The committee noted that DIPP vide ID No.12/114/2015/TSW/60 dated 13.10.2015 has raised deficiency in the firms application as under and decided to send it to the firm to furnish reply:-				
1. Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format-export product wise. 2. Brass Bar blank size and weight thereof supported by size & weight of component to be manufactured – export product wise. 3. Cutting allowance and end cutting loss on brass bar.				
Case is deferred to 24.11.2015.				

61	Case No.:70/8/80-ALC2/2015	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: approved
	HQ File :01/80/050/00176/AM16/	RLA File :05/24/040/00045/AM16/	Lic.No/Date:0510394082 01.05.2015	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (134)/15-ME dated 21.09.2015 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

62	Case No.:14/8/80-ALC2/2015	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:14/80-ALC2/2015	Status: Approved
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		13.10.2015	
HQ File :01/80/050/00120/AM16/	RLA File :08/24/040/00023/AM16/	Lic.No/Date:0810135195 06.05.2015	
Decision: The committee decided to ratify the norms based upon the written comments of C&PC vide OM No.46011/35/2011-PC-II dated 30.09.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

	Case No.:17/4/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Approved
63	HQ File :01/80/050/00088/AM16/	RLA File :05/23/040/00034/AM16/	Lic.No/Date:0510394120 07.05.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No. Nil dated 13.10.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

	Case No.:74/8/80-ALC2/2015	Party Name: POWERWIND LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
64	HQ File :01/80/050/00180/AM16/	RLA File :05/24/040/00614/AM15/	Lic.No/Date:0510394137 07.05.2015	Defer Date:24.11.2015
Decision: The committee noted that the firm has not replied to the C&PC deficiency letter F.No.46011/64/2014-PC-II dated 11.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.				

	Case No.:3/11/80-ALC2/2015	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
65	HQ File :01/80/050/00210/AM16/	RLA File :03/94/040/00058/AM16/	Lic.No/Date:0310795758 07.05.2015	Defer Date:24.11.2015
Decision: The committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 21.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.				

	Case No.:8/4/80-ALC2/2015	Party Name: AQUASUB ENGINEERING	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00079/AM16/	RLA File :32/24/040/00001/AM16/	Lic.No/Date:3210077536 08.05.2015	
66	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/114/2015/TSW/66 dated 13.10.2015 as under:- Advance Authorisation may be ratified as under on repeat basis as per firm's Advance Authorization No. 3210045950 dated 29.10.2010 ratified in NC meeting No. 39/11 dated 08.03.2011 : Description and quantities of export product may be specified as under:			
	Parts of Centrifugal Pumps (Side Channel Pumps) AISI 304Gr namely			
	Description	Part No.	Quantity	Net Weight

		(in Nos.)	(in Kgs.)
Impeller Assembly -2 M ³	4001282	128000	16,000
Impeller Assembly -4 M ³	4001284	128000	15,616
Impeller Assembly – 8 M ³	4001286	96000	15,168
Impeller Assembly – 16m3 - 8"	4032355	5760	1,526
Impeller Assembly -30m3 - 8"	4032357	2400	874
Stage casing assembly w/o return guide vane & with PTFE – 1 M ³	4067006	1680	228
Stage casing assembly w/o return guide vane & with PTFE – 2/4 M ³	4001266	57600	8,986
Stage casing assembly with return guide vane & with PTFE – 8 M ³	4001268	12000	2,100
Stage casing assembly with return guide vane & with PTFE – 16m3 - 8"	4032337	2240	860
Stage casing assembly with return guide vane & with PTFE – 30m3 - 8"	4032339	1152	486
Stage casing assembly with return guide vane & with PTFE – 1m3	4067004	1680	417
Stage casing assembly with return guide vane & with PTFE – 2/4 M ³	4001270	57600	15,149
Stage casing assembly with Return guide vane & with PTFE – 8 M ³	4001272	12000	3,468
Stage casing assembly with Return guide vane & with PTFE – 16 M ³ - 8"	4032341	2240	1,413
Stage casing assembly with Return guide vane & with PTFE – 30 M ³ - 8"	4032343	864	636
Bush stage casing with Return guide vane & with PTFE – 1 M ³	4067012	1680	433
Bush stage casing assembly with Return guide vane & with PTFE – 2/4 M ³	4001274	5760	1,653
Bush stage casing assembly with Return guide vane & w/o PTFE – 8 M ³	4001276	4800	1,459
Bush stage casing with Return guide vane & PTFE – 16m3 - 8"	4032347	1680	1,164
Bush stage casing assembly with Return guide vane & PTFE – 30m3 - 8"	4032349	1680	1,341
Upper stage casing with Return guide vane & with PTFE - 2/4 M ³	4005366	10800	3,953
Upper stage casing with Return guide vane & with PTFE – 8 M ³	4005368	6912	2,564
Upper stage casing with Return guide vane & w/o PTFE – 1m3	4066998	6912	2,364
Upper stage casing with Return guide vane & w/o PTFE -2/4 m3	4001260	8100	2,770
Upper stage casing with Return guide vane & w/o PTFE – 8m3	4001262	2160	734
Upper stage casing with Return guide vane & w/o PTFE - 16m3-8"	4032351	2304	1,288
Upper stage casing with Return guide vane & w/o PTFE - 30m3-8"	4032353	864	541

Spacer 2/4 m3	4131232	300000	1500
Spacer 8m3	4131233	250000	1500
Total:		1112868	106,192

2. Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 152.916 as 1.44 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.

RA may take further action accordingly.

67	Case No.: 34/8/80-ALC2/2015	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00140/AM16/	RLA File :31/83/040/00017/AM16/	Lic.No/Date:3110065422 08.05.2015	Defer Date:24.11.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.08.2015 followed by reminder on 21.09.2015 and decided to send final reminder to the firm to expedite reply. Case is deferred to 24.11.2015.				

68	Case No.: 4/4/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00075/AM16/	RLA File :04/24/040/00013/AM16/	Lic.No/Date:0410160486 11.05.2015	Defer Date:24.11.2015
Decision: The committee noted that the firm's reply dated 28.08.2015 has been sent to MSME on 13.09.2015 for examination and comments. MSME has informed that the reply is incomplete. Accordingly, NC decided to send reminder to the firm to furnish complete reply. Case is deferred to 24.11.2015.				

69	Case No.: 5/4/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00076/AM16/	RLA File :04/24/040/00030/AM16/	Lic.No/Date:0410160490 11.05.2015	Defer Date:24.11.2015
Decision: The committee noted that the firm's reply dated 28.08.2015 has been sent to MSME on 13.09.2015 for examination and comments. MSME has informed that the reply is incomplete. Accordingly, NC decided to send reminder to the firm to furnish complete reply. Case is deferred to 24.11.2015.				

70	Case No.: 21/4/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00092/AM16/	RLA File :05/23/040/00004/AM16/	Lic.No/Date:0510394195 11.05.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/114/2015/TSW/70 dated 13.10.2015 as under:-				
1. Net Fabricated weights of export items at Sl. No. 1, 2, 3, 4 & 5 may be specified as 202 MT, 51.7 MT, 19 MT, and 31.37 MT & 47.56 MT respectively. 2. Quantities of import items at Sl. No. 1 to 4 may also be specified as 10 Nos., 21 Nos., 4 Nos. & 4 Nos. respectively in addition to their weights. 3. Weights of import items at Sl. No. 1, 3 & 4 may be allowed as applied for inclusive of 4.17 % wastage.				

4. Weight of import item at Sl. No.2 may be allowed as applied for i.e. 2120 Kgs..
5. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 5 & 6.
6. Quantity of import item at Sl. No. 5 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
7. Quantity of import item at Sl. No. 6 may be allowed as 50768 Kgs. as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
8. Quantities of import items at Sl. No. 7 to 24 may also be specified as 7 Nos., 17 Nos., 6 Nos., 2 Nos., 5 Nos., 45 No., 28 No., 9 Nos., 4 Nos., 1 No., 5 Nos., 3 Nos., 3 Nos., 1 No., 7 Nos, 2 Nos., 7 Nos. & 1 No. respectively in addition to their weights.
9. Import items at Sl. No. 7 to 25 may be allowed on net to net basis with accountability clause.
10. Total quantity of import items at Sl. No. 26 to 31(Electrodes) put together may be allowed as 3877 Kgs.
11. Quantity of import item at Sl. No. 32 may be allowed as 2632 Kgs.
12. Quantity of import item at Sl. No. 33 may be allowed as applied for i.e. 8000 Kgs.
13. Total quantity of import items at Sl. No. 34 & 35 put together may be allowed as 2632 Kgs.
14. Quantity of import item at Sl. No. 36 may be allowed as 867 Kgs.
15. Quantities of import items at Sl. No. 37 to 42 may be allowed as applied for.
16. Quantity of import item at Sl. No. 44 may also be specified as 4 Nos. in addition to its weight.
17. Import items at Sl. No. 43 & 44 may be allowed on net to net basis with accountability clause.

RA may take further action accordingly.

Case No.: 15/8/80-ALC2/2015	Party Name: GLOBAL ENERGY FOOD INDUSTRIES PVT. LTD.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Approved
HQ File :01/80/050/00121/AM16/	RLA File :08/24/040/00013/AM16/	Lic.No/Date:0810135242 11.05.2015	
71 Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/114/2015/TSW/71 dated 13.10.2015 as under:- Advance authorization may be ratified as per SION C-829 of Engineering Products.			
RA may take further action accordingly.			

Case No.: 24/8/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Approved
HQ File :01/80/050/00130/AM16/	RLA File :05/23/040/00005/AM16/	Lic.No/Date:0510394238 13.05.2015	
72 Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/114/2015/TSW/72 dated 13.10.2015 as under:- 1. Net Empty weight of export item may be specified as 39 MT. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.0204 Kgs/Kg. content in the export product as claimed by the firm. 4. Quantities of import items at Sl. No. 3, 4 & 5 may be allowed as applied for i.e. 850 Kgs., 850 Kgs. & 60 Kgs. respectively. 5. Quantity of import item at Sl. No. 6 may be allowed as 164 Kgs.			
RA may take further action accordingly.			

73	Case No.: 71/8/80-ALC2/2015	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00177/AM16/	RLA File :05/24/040/00067/AM16/	Lic.No/Date:0510394233 13.05.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide UO No.30 (135)/15-ME dated 21.09.2015 (copy to be sent to the firm & RA). RA may take further action accordingly.			

74	Case No.: 17/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00123/AM16/	RLA File :05/23/040/00016/AM16/	Lic.No/Date:0510394276 18.05.2015	Defer Date:24.11.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 12.08.2015 followed by reminder on 22.09.2015 and decided to send final reminder to the firm to expedite reply. Case is deferred to 24.11.2015.			

75	Case No.: 18/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00124/AM16/	RLA File :05/23/040/00017/AM16/	Lic.No/Date:0510394277 18.05.2015	Defer Date:24.11.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 followed by reminder on 22.09.2015 for examination and comments and decided to remind MSME again to expedite comments. Case is deferred to 24.11.2015.			

76	Case No.: 19/8/80-ALC2/2015	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00125/AM16/	RLA File :05/23/040/00049/AM16/	Lic.No/Date:0510394296 19.05.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. Nil dated 13.10.2015 (copy to be sent to the firm & RA). RA may take further action accordingly.			

77	Case No.: 78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:24.11.2015
	Decision: The Committee noted that MSME has raised deficiency in the firm's application vide UO No. 30(83)/15-ME dated 06.08.2015 and decided to send it to the firm to furnish reply. Case is deferred to 24.11.2015.			

78	Case No.: 23/8/80-ALC2/2015	Party Name: FINEFIT SEAT	Meet No/Date:14/80-	Status:
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	COVERS & ACCESSORIES	ALC2/2015 13.10.2015	Deferred
HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:24.11.2015
Decision: The Committee noted that MSME vide UO No.30 (113)/15-ME dated 07.09.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 24.11.2015.			

79	Case No.:25/8/80-ALC2/2015	Party Name: KDR FORGINGS PVT.LTD.	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00131/AM16/	RLA File :05/23/040/00035/AM16/	Lic.No/Date:0510394324 21.05.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 24.11.2015.				

80	Case No.:13/8/80-ALC2/2015	Party Name: CHETAN MEDITECH PVT. LTD.,	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00119/AM16/	RLA File :08/24/040/00061/AM16/	Lic.No/Date:0810135351 25.05.2015	Defer Date:24.11.2015
Decision: The Committee noted that C&PC vide their OM No.46011/65/2015-PC-II dated 09.09.2015 has provided comments.NC observed that wastage allowed is to the higher side and decided to ask the TA to confirm the wastage allowed to the firm. Case is deferred to 24.11.2015.				

81	Case No.:50/8/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00156/AM16/	RLA File :22/24/040/00004/AM16/	Lic.No/Date:2210015240 25.05.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 21.09.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 24.11.2015				

82	Case No.:1/5/80-ALC2/2015	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00105/AM16/	RLA File :07/24/040/00034/AM16/	Lic.No/Date:0710108269 26.05.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.07.2015 followed by reminder on 28.09.2015 for examination and comments and decided to remind C&PC again to expedite comments. Case is deferred to 24.11.2015.				

83	Case No.:26/8/80-ALC2/2015	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00132/AM16/	RLA File :08/24/040/00063/AM16/	Lic.No/Date:0810135356 26.05.2015	Defer Date:24.11.2015

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Decision: The Committee noted that C&PC vide their OM No.46011/35/2011-PC-II dated 30.09.2015 has provided written comments. However, on Consumable items (4% FOB) no specific quantity has been recommended. Therefore, NC decided to ask the TA to show the policy or make specific recommendation for ratification of norms. Case is deferred to 24.11.2015.

84	Case No.: 35/8/80-ALC2/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00141/AM16/	RLA File :05/23/040/00038/AM16/	Lic.No/Date:0510394364 27.05.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 16.07.2015 followed by reminder on 23.09.2015 for examination and comments and decided to remind MSME again to expedite comments. Case is deferred to 24.11.2015.				

85	Case No.: 57/8/80-ALC2/2015	Party Name: MINDA SILCA ENGINEERING LTD.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00163/AM16/	RLA File :05/24/040/00077/AM16/	Lic.No/Date:0510394373 27.05.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 01.09.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 24.11.2015.				

86	Case No.: 22/8/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00128/AM16/	RLA File :05/23/040/00051/AM16/	Lic.No/Date:0510394381 28.05.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm's application was sent to DEIT on 23.09.2015 for examination and comments and decided to remind DEIT to expedite comments. Case is deferred to 24.11.2015.				

87	Case No.: 20/8/80-ALC2/2015	Party Name: BEST KOKI AUTOMOTIVE PVT.LTD.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00126/AM16/	RLA File :05/23/040/00036/AM16/	Lic.No/Date:0510394434 03.06.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 21.09.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 24.11.2015				

88	Case No.: 21/8/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00127/AM16/	RLA File :05/23/040/00070/AM16/	Lic.No/Date:0510394420 03.06.2015	Defer Date:24.11.2015
Decision: The committee noted that DIPP vide ID No.12/114/2015/TSW/88 dated 13.10.2015 has provided comments. However, NC observed that value of imported and indigenous inputs in export item is more than the value of exports. NC decided to ask the firm & RA to clarify the reason behind it.				

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Case is deferred to 24.11.2015.

89	Case No.: 11/11/80-ALC2/2015	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00218/AM16/	RLA File :07/24/040/00050/AM16/	Lic.No/Date:0710108304 03.06.2015	Defer Date:24.11.2015
Decision: The Committee noted that DIPP vide ID No.12/114/2015-TSW/89 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Item at Sl .No. 4 & 5 of Standard Deficiency Format-export product wise. 2. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 82 to 86 & 94 to 96. 3. For net weight of components to be manufactured from import item at Sl. No. 96, details of components with net weights thereof may be indicated. Case is deferred to 24.11.2015.				

90	Case No.: 6/11/80-ALC2/2015	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00213/AM16/	RLA File :03/95/040/00101/AM16/	Lic.No/Date:0310796450 04.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. Nil dated 13.10.2015 (copy to be sent to the firm & RA). RA may take further action accordingly.				

91	Case No.: 7/11/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00214/AM16/	RLA File :03/95/040/00086/AM16/	Lic.No/Date:0310796416 04.06.2015	Defer Date:24.11.2015
Decision: The Committee noted that earlier firm's application has been sent to DHI on 28.09.2015 for comments. Case is deferred to 24.11.2015.				

92	Case No.: 31/8/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00137/AM16/	RLA File :05/23/040/00082/AM16/	Lic.No/Date:0510394474 08.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No. Nil dated 13.10.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

93	Case No.: 63/8/80-ALC2/2015	Party Name: TIL LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00169/AM16/	RLA File :02/24/040/00029/AM16/	Lic.No/Date:0210205871 09.06.2015	Defer Date:24.11.2015

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Decision: The Committee noted that the firm's reply 05.09.2015 has been sent to DHI on 14.09.2015 for examination and comments and decided to remind DHI to expedite comments. Case is deferred to 24.11.2015.

94	Case No.:30/8/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00136/AM16/	RLA File :05/23/040/00019/AM16/	Lic.No/Date:0510394512 10.06.2015	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/114/2015/TSW/94 dated 13.10.2015 as under:- - Net fabricated weights of 135 MT & 125 MT may be specified with export items at Sl. No. 1 & 2 respectively. - Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4. - Quantities of import items at Sl. No. 1 to 4 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm. - Quantities of import items at Sl. No. 5 & 6 may also be specified as 10 Nos., 2 Nos., respectively in addition to their weights. - Import items at Sl. No. 5 & 6 may be allowed on net to net basis with accountability clause. - Quantities of import items at Sl. No. 7 to 10 may be allowed as applied for i.e. 2000 Kgs., 2000 Kgs., 3000 Kgs. & 200 Kgs. respectively. RA may take further action accordingly.			

95	Case No.:32/8/80-ALC2/2015	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00138/AM16/	RLA File :05/23/040/00096/AM16/	Lic.No/Date:0510394521 10.06.2015	Defer Date:24.11.2015
	Decision : The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.08.2015 followed by reminder on 22.09.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

96	Case No.:33/8/80-ALC2/2015	Party Name:ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00139/AM16/	RLA File :05/23/040/00040/AM16/	Lic.No/Date:0510394513 10.06.2015	Defer Date:24.11.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.08.2015 followed by reminder on 21.09.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

97	Case No.:4/11/80-ALC2/2015	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00211/AM16/	RLA File :03/94/040/00133/AM16/	Lic.No/Date:0310796544 10.06.2015	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/114/2015/TSW/97 dated 13.10.2015 as under:- Net Empty weight of each export product at Sl. No. 1, 2 & 3 may be specified as 188.782 MT.			

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2. Net Empty weight of each export product at Sl. No. 4, 5 & 6 may be specified as 55.74 MT.
3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 5.
4. Quantity of import item at Sl. No. 1 may be allowed as 700335 Kgs. inclusive of 12.3 % wastage after taking 1/3rd recovery from scrap.
5. Quantity of import item at Sl. No. 2 may be allowed as 168 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 67536 Kgs. inclusive of 3 % wastage.
6. Quantity of import item at Sl. No. 3 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 278 Kgs. inclusive of 3 % wastage.
7. Quantity of import item at Sl. No. 4 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 40 Kgs. inclusive of 3 % wastage.
8. Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 5989 Kgs. inclusive of 3 % wastage.
9. Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as applied for i.e. 10154 Kgs. each.
10. Quantities of import items at Sl. No. 9 & 10 (welding Consumables) may be allowed as applied for i.e. 13507 Kgs. each

RA may take further action accordingly.

98	Case No.: 29/8/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date: 14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00135/AM16/	RLA File :17/24/040/00018/AM16/	Lic.No/Date:1710006131 11.06.2015	Defer Date:24.11.2015
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIT) letter sent to them on 04.08.2015 followed by reminder on 21.09.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 24.11.2015.				

99	Case No.: 61/8/80-ALC2/2015	Party Name: KELD ELLETOFT INDIA P.LTD	Meet No/Date: 14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00167/AM16/	RLA File :04/24/040/00060/AM16/	Lic.No/Date:0410160667 11.06.2015	Defer Date:24.11.2015
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.				

100	Case No.: 1/11/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date: 14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00208/AM16/	RLA File :03/95/040/00183/AM16/	Lic.No/Date:0310796625 15.06.2015	Defer Date:24.11.2015
Decision: The Committee noted that C&PC vide their OM No.46011/60/2015-PC-II dated 01.10.2015 has provided comments. NC decided to ask the TA to clarify the wastage allowed to the firm. Case is deferred to 24.11.2015.				

101	Case No.: 38/8/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510394578	Defer

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:01/80/050/00144/AM16/	:05/23/040/00071/AM16/	16.06.2015	Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 21.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

102	Case No.: 39/8/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00145/AM16/	RLA File :05/23/040/00074/AM16/	Lic.No/Date:0510394576 16.06.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIT) letter sent to them on 27.07.2015 followed by reminder on 21.09.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 24.11.2015.				

103	Case No.: 43/8/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00149/AM16/	RLA File :05/23/040/00084/AM16/	Lic.No/Date:0510394580 16.06.2015	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/114/2015/TSW/103 dated 13.10.2015 as under:- 1. Words "Purity 99 % & containing 1224 Kgs. of Carbon Molecular Sieves" may be suffixed with the description of export item. 2. "UOM" of import item may be corrected as "Kgs." 3. Quantity of import item may be allowed as applied for i.e. 1224 Kgs. on net to net basis. RA may take further action accordingly.				

104	Case No.: 65/8/80-ALC2/2015	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00171/AM16/	RLA File :05/23/040/00083/AM16/	Lic.No/Date:0510394588 17.06.2015	Defer Date:24.11.2015
Decision : The Committee noted that the firm's application has been sent to MSME on 28.09.2015 for comments and decided to remind MSME to expedite comments. Case is deferred to 24.11.2015.				

105	Case No.: 56/8/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:24.11.2015
Decision : The Committee noted that the firm's application has been sent to C&PC on 28.09.2015 for comments and decided to remind C&PC to expedite comments. Case is deferred to 24.11.2015.				

106	Case No.: 18/11/80-ALC2/2015	Party Name: YOGESHWAR ENGINEERING PVT LTD	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00225/AM16/	RLA File :31/83/040/00035/AM16/	Lic.No/Date:3110065493 19.06.2015	Defer Date:24.11.2015

Decision : The Committee noted that the firm's application has been sent to MSME on 27.08.2015 for comments and decided to remind MSME to expedite comments. Case is deferred to 24.11.2015.

107	Case No.: 49/8/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00155/AM16/	RLA File :05/23/040/00091/AM16/	Lic.No/Date:0510394648 22.06.2015	Defer Date:24.11.2015
	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 21.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

108	Case No.: 51/8/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00157/AM16/	RLA File :05/23/040/00097/AM16/	Lic.No/Date:0510394649 22.06.2015	Defer Date:24.11.2015
	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 21.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

109	Case No.: 19/11/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00226/AM16/	RLA File :07/24/040/00086/AM16/	Lic.No/Date:0710108399 22.06.2015	Defer Date:24.11.2015
	Decision : The Committee noted that MSME vide ID No.30 (117)/15-ME dated 09.09.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 24.11.2015.			

110	Case No.: 54/8/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00160/AM16/	RLA File :05/24/040/00111/AM16/	Lic.No/Date:0510394669 23.06.2015	Defer Date:24.11.2015
	Decision : The Committee noted that DIPP vide ID No.12/114/2015-TSW/110 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 4 of Standard Deficiency Format-export product wise. 2. Brass Bar blank size and weight thereof supported by size & weight of component (Body B) to be manufactured – export product wise. 3. Cutting allowance and end cutting loss on brass bar. Case is deferred to 24.11.2015.			

111	Case No.: 62/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00168/AM16/	RLA File :05/24/040/00131/AM16/	Lic.No/Date:0510394667 23.06.2015	Defer Date:24.11.2015

Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for comments and decided to remind C&PC to expedite comments. Case is deferred to 24.11.2015.			
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112	Case No.: 66/8/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	Defer Date:24.11.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for comments and decided to remind C&PC to expedite comments. Case is deferred to 24.11.2015.			

113	Case No.: 41/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00147/AM16/	RLA File :05/23/040/00106/AM16/	Lic.No/Date:0510394688 24.06.2015	Defer Date:24.11.2015
	Decision : The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for comments and decided to remind MSME to expedite comments. Case is deferred to 24.11.2015.			

114	Case No.: 42/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00148/AM16/	RLA File :05/23/040/00109/AM16/	Lic.No/Date:0510394691 24.06.2015	Defer Date:24.11.2015
	Decision : The Committee noted that the firm's application has been sent to MSME on 14.08.2015 for comments and decided to remind MSME to expedite comments. Case is deferred to 24.11.2015.			

115	Case No.: 45/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00151/AM16/	RLA File :05/23/040/00113/AM16/	Lic.No/Date:0510394692 24.06.2015	Defer Date:24.11.2015
	Decision : The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.08.2015 followed by reminder on 22.09.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

116	Case No.: 52/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00158/AM16/	RLA File :07/24/040/00098/AM16/	Lic.No/Date:0710108420 25.06.2015	Defer Date:24.11.2015
	Decision : The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 28.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

117	Case No.: 53/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710108419	Defer

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:01/80/050/00159/AM16/	:07/24/040/00097/AM16/	25.06.2015	Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 28.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.			

118	Case No.: 64/8/80-ALC2/2015	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00170/AM16/	RLA File :30/24/040/00014/AM16/	Lic.No/Date:3010103544 26.06.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 21.09.2015 for comments. However, MSME has informed that this case pertains to C&PC and accordingly decided to send the application to C&PC for examination and comments. Case is deferred to 24.11.2015.				

119	Case No.: 35/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00242/AM16/	RLA File :03/95/040/00197/AM16/	Lic.No/Date:0310796909 26.06.2015	Defer Date:24.11.2015
Decision : The Committee noted that DIPP vide ID No.12/114/2015-TSW/119 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-				
1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 3. For net weight of components to be manufactured from import items at Sl. No.1, 2, 3 & 4, details of components with net weights thereof may be indicated. 4. Detailed calculations for the quantities of import item at Sl. No. 8 supported by length and number of pipes/tubes in the export products 5. Justification for 4 Nos. of Bolt tensioners (import item no. 11)				
Case is deferred to 24.11.2015.				

120	Case No.: 22/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00229/AM16/	RLA File :03/95/040/00770/AM15/	Lic.No/Date:0310796966 30.06.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.				

121	Case No.: 36/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00243/AM16/	RLA File :03/95/040/00141/AM16/	Lic.No/Date:0310796957 30.06.2015	Defer Date:24.11.2015
Decision: The Committee noted that DIPP vide ID No.12/114/2015-TSW/121 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-				
1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format, export product wise.				

	3. For net weight of components to be manufactured from import items at Sl. No.1, 2, 3 & 4, details of components with net weights thereof may be indicated. 4. Detailed calculations for the quantities of import items at Sl. No. 7 & 8 supported by length and number of pipes/tubes in the export products Case is deferred to 24.11.2015.
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	Case No.:37/11/80-ALC2/2015 Party Name: LARSEN & TOUBRO LIMITED Meet No/Date:14/80-ALC2/2015 13.10.2015 Status: Deferred
122	HQ File :01/80/050/00244/AM16/ RLA File :03/95/040/00211/AM16/ Lic.No/Date:0310796955 30.06.2015 Defer Date:24.11.2015 Decision: The Committee noted that DIPP vide ID No.12/114/2015-TSW/122 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 3. For net weight of components to be manufactured from import items at Sl. No.1, 2, 3 & 4, details of components with net weights thereof may be indicated. 4. Detailed calculations for the quantities of import items at Sl. No. 5, 8 & 9 supported by length and number of pipes/tubes in the export products Case is deferred to 24.11.2015.

	Case No.:38/11/80-ALC2/2015 Party Name: LARSEN & TOUBRO LIMITED Meet No/Date:14/80-ALC2/2015 13.10.2015 Status: Deferred
123	HQ File :01/80/050/00245/AM16/ RLA File :03/95/040/00037/AM16/ Lic.No/Date:0310796959 30.06.2015 Defer Date:24.11.2015 Decision: The Committee noted that DIPP vide ID No.12/114/2015-TSW/123 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format, export product wise. 3. For net weight of components to be manufactured from import items at Sl. No.1 & 2, details of components with net weights thereof may be indicated. 4. Quantities of import items at Sl. No. 3 & 9 to 12 in Nos. also in addition to their weights. 5. Quantity of import item at Sl. No. 4 in meters also in addition to its weight. 6. Detailed calculations for the quantity of import item at Sl. No. 4 supported by length and number of pipes in the export products. Case is deferred to 24.11.2015.

	Case No.:39/11/80-ALC2/2015 Party Name: LARSEN & TOUBRO LIMITED Meet No/Date:14/80-ALC2/2015 13.10.2015 Status: Deferred
124	HQ File :01/80/050/00246/AM16/ RLA File :03/95/040/00148/AM16/ Lic.No/Date:0310796960 30.06.2015 Defer Date:24.11.2015 Decision: The Committee noted that DIPP vide ID No.12/114/2015-TSW/124 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 11 & 14 of Standard Deficiency Format, export product wise. 2. For net weight of components to be manufactured from import items at Sl. No.1, 2 & 3, details

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of components with net weights thereof may be indicated.

3. Detailed calculations for the quantity of import item at Sl. No. 4 supported by length and number of pipes in the export products.

Case is deferred to 24.11.2015.

125	Case No.:23/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00230/AM16/	RLA File :03/95/040/00105/AM16/	Lic.No/Date:0310796994 01.07.2015	Defer Date:24.11.2015
Decision: The Committee noted that DIPP vide ID No.12/114/2015-TSW/125 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 18.09.2015 has been perused which is not complete and they may be asked to submit point-wise reply to the following information raised in NC meeting dated 01/09/2015: 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format-export product wise . 2. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 5) 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables Case is deferred to 24.11.2015.				

126	Case No.:24/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00231/AM16/	RLA File :03/95/040/00106/AM16/	Lic.No/Date:0310796995 01.07.2015	Defer Date:24.11.2015
Decision: The Committee noted that DIPP vide ID No.12/114/2015-TSW/125 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 18.09.2015 has been perused which is not complete and they may be asked to submit point-wise reply to the following information raised in NC meeting dated 01/09/2015: 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1 & 2) supported by length and number of tubes in the export products. Case is deferred to 24.11.2015.				

127	Case No.:32/11/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00239/AM16/	RLA File :03/95/040/00221/AM16/	Lic.No/Date:0310797012 01.07.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter				

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sent to them on 28.09.2015 and decided to send reminder to the firm to expedite reply.
Case is deferred to 24.11.2015.

128	Case No.: 12/11/80-ALC2/2015	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00219/AM16/	RLA File :07/24/040/00105/AM16/	Lic.No/Date:0710108453 02.07.2015	Defer Date:24.11.2015
	Decision: The Committee noted that DIPP vide ID No.12/114/2015-TSW/128 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Item at Sl.No. 4 & 5 of Standard Deficiency Format-export product wise. 2. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 82 to 86 & 94 to 96. 3. For net weight of components to be manufactured from import item at Sl. No. 96, details of components with net weights thereof may be indicated. Case is deferred to 24.11.2015.			

129	Case No.: 34/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00241/AM16/	RLA File :03/95/040/00156/AM16/	Lic.No/Date:0310797014 02.07.2015	Defer Date:24.11.2015
	Decision: The Committee noted that earlier firm's application was sent to DIPP who has informed that this application pertains Ministry of Defence and accordingly decided to forward the application to DRDO for examination and comments. Case is deferred to 24.11.2015.			

130	Case No.: 20/11/80-ALC2/2015	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00227/AM16/	RLA File :03/95/040/00214/AM16/	Lic.No/Date:0310797132 09.07.2015	Defer Date:24.11.2015
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl.No.3, 4, 5, & 11 (Export Product Wise) of Standard Deficiency Format. Case is deferred to 24.11.2015.			

131	Case No.: 25/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00232/AM16/	RLA File :03/95/040/00272/AM16/	Lic.No/Date:0310797134 09.07.2015	Defer Date:24.11.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 24.11.2015.			

132	Case No.: 26/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
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HQ File :01/80/050/00233/AM16/	RLA File :03/95/040/00273/AM16/	Lic.No/Date:0310797133 09.07.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 24.11.2015.			

Case No.:27/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
HQ File :01/80/050/00234/AM16/	RLA File :03/95/040/00278/AM16/	Lic.No/Date:0310797163 10.07.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 24.11.2015.			

Case No.:28/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
HQ File :01/80/050/00235/AM16/	RLA File :03/95/040/00285/AM16/	Lic.No/Date:0310797166 10.07.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 24.11.2015.			

Case No.:29/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
HQ File :01/80/050/00236/AM16/	RLA File :03/95/040/00286/AM16/	Lic.No/Date:0310797164 10.07.2015	Defer Date:24.11.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 24.11.2015.			

Case No.:30/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
HQ File :01/80/050/00237/AM16/	RLA File :03/95/040/00287/AM16/	Lic.No/Date:0310797165 10.07.2015	Defer Date:24.11.2015
Decision: The Committee noted that DIPP vide ID No.12/114/2015-TSW/136 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-			
136	Reply submitted by the firm vide their letter dated 18.09.2015 has been perused which is not complete and they may be asked to submit point-wise reply to the following information raised in NC meeting dated 01/09/2015 : 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables		

(import item at Sl. No. 7)			
4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables			
5. Total requirement of each import item, export product wise, in a tabular form.			
Case is deferred to 24.11.2015.			

137	Case No.: 33/11/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00240/AM16/	RLA File :03/95/040/00277/AM16/	Lic.No/Date:0310797267 15.07.2015	Defer Date:24.11.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 24.11.2015.			

138	Case No.: 13/11/80-ALC2/2015	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Approved
	HQ File :01/80/050/00220/AM16/	RLA File :31/83/040/00049/AM16/	Lic.No/Date:3110065537 16.07.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (87)/15-TSW (B) dated 13.10.2015 (copy to be sent to RA & Firm). RA may take further action accordingly.			

139	Case No.: 14/11/80-ALC2/2015	Party Name: LINDE INDIA LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00221/AM16/	RLA File :02/24/040/00061/AM16/	Lic.No/Date:0210205993 17.07.2015	Defer Date:24.11.2015
	Decision: The Committee noted that DIPP vide ID No.12/114/2015-TSW/139 dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Item at Sl .No. 4 & 5 of Standard Deficiency Format-export product wise. 2. List of spare parts for import item at Sl. No. 5 and value thereof. 3. Justification/basis for the quantity of import item at Sl. No. 6 and justification for the wastage of 5 % claimed on this item. 4. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import item at Sl. No.17. Case is deferred to 24.11.2015.			

140	Case No.: 31/11/80-ALC2/2015	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00238/AM16/	RLA File :31/83/040/00058/AM16/	Lic.No/Date:3110065569 29.07.2015	Defer Date:24.11.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 21.09.2015 and decided to send reminder to the firm to expedite reply.			

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 Foreign Trade Development
 Foreign Trade Commission
 Ministry of Commerce
 Government of India

Case is deferred to 24.11.2015.

141	Case No.: 21/11/80-ALC2/2015	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00228/AM16/	RLA File :31/83/040/00060/AM16/	Lic.No/Date:3110065574 03.08.2015	Defer Date:24.11.2015
	Decision: The Committee noted that MSME vide ID No.30 (111)/15-ME dated 07.09.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply. Case is deferred to 24.11.2015.			

142	Case No.:1/14/80-ALC2/2015	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00283/AM16/	RLA File :07/24/040/00203/AM16/	Lic.No/Date:0710108755 21.09.2015	Defer Date:24.11.2015
Decision: The Committee noted that hard copy of the application has not been received from the RA and decided to remind RA & Firm to send hard copy of the application for consideration of the case. Case is deferred to 24.11.2015.				

	Case No.:2/14/80-ALC2/2015	Party Name: PLAST TECH ENGINEERING	Meet No/Date:14/80- ALC2/2015 13.10.2015	Status: Deferred
143	HQ File :01/80/050/00284/AM16/	RLA File :04/24/040/00136/AM16/	Lic.No/Date:0410161040 21.09.2015	Defer Date:24.11.2015
Decision: The Committee noted that hard copy of the application has been received from NC-VII and is being sent to MSME for examination and comments. Case is deferred to 24.11.2015.				

144	Case No.: 3/14/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 14/80-ALC2/2015 13.10.2015	Status: Deferred
	HQ File :01/80/050/00285/AM16/	RLA File :61/24/040/00011/AM16/	Lic.No/Date:6110001316 29.09.2015	Defer Date:24.11.2015
	Decision: The Committee noted that hard copy of the application has not been received from the RA and decided to remind RA & Firm to send hard copy of the application for consideration of the case. Case is deferred to 24.11.2015.			

S.No.418

Case No. A- 02	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00004/AM16/DES-I	Lic. No. & date 3110065258 dt.06.02.2015
Meeting No.14/16		RA.F.No.31/83/039/00004/AM15	
Date: 13.10.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: NC noted that the firm's reply has been sent to DHI on 13.07.2015 for comments and decided to await comments from DHI. Case is deferred to 24.11.2015.

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 Federal Bureau of Investigation
 United States Department of Justice
 Bureau of Investigation
 Division of Criminal Foreign Relations
 Bureau of Investigation, of Commerce
 Bureau of Investigation, of Commerce
 Bureau of Investigation, of Commerce
 Bureau of Investigation, of Commerce

Case No. A- 03	M/s. LMT	HQF.No.01/80/162/00008/AM16/DES-I	Lic. No. & date
Meeting No.14/16	(India) Pvt. Ltd.,	RA.F.No.31/83/039/00005/AM15	3110065291
Date: 13.10.2015		Request for fixation of norms for Annual requirement under Para 4.24(v)	dt.24.02.2015

S.No.420

Case No. A/R-98	M/s. Bharat	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.14/16	Heavy	RA.F.No.09/24/040/00223/AM11	0910043468
Date: 13.10.2015	Electricals Ltd., Hyderabad	Fixation of Norms	dt.09.09.2010

S.No.421

Case No. A/R-118	M/s. Bharat	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.14/16	Heavy	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 13.10.2015	Electricals Ltd., Hyderabad	Fixation of Norms	dt.06.08.2010

S.No.422

Case No. A/R-140	M/s. Alstom	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.14/16	Projects	RA.F.No.03/24/042/00205/AM04	0310247081
Date: 13.10.2015	India Ltd., Mumbai	Fixation of norms	dt.12.01.2004

S.No.423

Case No. A/R-116	M/s. Flovel Energy Pvt.	HQF.No.01/81/050/00396/AM11/DE S.I	Lic. No. & date
Meeting No.14/16	Limited,	RA.F.No.05/23/040/00135/AM11	0510271787
Date: 13.10.2015	Faridabad	Request for fixation of norms	dt.31.08.2010

H.A.M.
HEMANT K. HARADHAN DAS
 Chief, Finance Section, Assistant
 Foreign Trade Development Officer
 Chief, Finance Section, Assistant
 Director General, Foreign Trade
 Ministry, Government of Commerce
 10, 11th Floor, 10th Floor

appeared for the Personal Hearing on 20.07.2015 at 3.00 PM and this hearing was attended by S/Shri S.S. Sorot and Pramod Kumar Rai, on behalf of the firm.

The committee further noted that firm's representatives submitted oral submissions / explanations.

The committee further noted that while making oral submissions, the representatives referred to the detailed contentions made in the written submissions and explained the same at length to the committee. The committee took note of the oral submissions being referred to by the representatives and gave a patient hearing to the detailed oral submissions made by the firm which continued up to 3.30 PM.

However, on hearing the oral submissions made by the firm, NC decided to request CLA, New Delhi to verify and provide copies of all amendment sheets issued for this AA, in chronological order, indicating the description of import and Export items and ITCHS Code of the import and Export items.

Accordingly, CLA, New Delhi has furnished the requisite details indicating the description of import and Export items and ITCHS Code of the import and Export items. NC decided to examine the case on file. NC also noted that DHI has already provided comments vide UO No.10.07.2015 for this case. Case is deferred to 24.11.2015.

S.No.424

Case No. A/R-121	M/s. Thermax	HQF.No.01/80/050/01550/AM09/DES.I	Lic. No. & date
Meeting No.14/16	Ltd., Pune	RA.F.No.31/24/040/00296/AM09	3110036393
Date: 13.10.2015		Request for revision of norms.	dt.11.12.2008

Decision: The committee noted that the firm's request dated 30.06.2014 has been sent to DHI on 07.04.2015 for comments followed by reminder on 28.09.2015 to expedite comments. Case is deferred to 24.11.2015.

S.No.425

Case No. A/R-146	M/s. Man Trucks	HQF.No.01/80/050/00830/AM11/DES.I	Lic. No. & date
Meeting No.14/16	India Pvt. Ltd.,	RA.F.No.31/24/040/00119/AM11	3110046183
Date: 13.10.2015	Pune	Request for fixation of norms.	dt.29.12.2010

Decision: The committee noted that the firm has not replied to the DHI deficiency letter sent to them on 24.09.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 24.11.2015.

S.No.426

Case No. A/R-161	M/s. Automat	HQF.No.01/80/050/00138/AM11/DES.I	Lic. No. & date
Meeting No.14/16	Irrigation Pvt.	RA.F.No.05/23/040/00013/AM15	0510385020
Date: 13.10.2015	Ltd., Shahdara, Delhi	Request for fixation of norms	dt.25.04.2014

Decision: The committee noted that the firm's request dated 02.01.2015 has been sent to C&PC on 03.03.2015 for comments followed by D.O. letter dated 23.07.2015 from Chairman, NC-I to JS, C&PC to expedite comments. Case is deferred to 24.11.2015.

S.No.427

Case No. A/R-21	M/s. Larsen &	HQF.No.01/80/050/00277/AM14/DES.I	Lic. No. & date
Meeting No.14/16	Toubro Ltd.	RA.F.No.03/95/040/00170/AM14	0310739825
Date: 13.10.2015		Request for revision of norms	dt.02.07.2014

Decision: The committee decided to amend the norms based upon the recommendation of DHI vide UO No.3 (104)/10-TSW (B) dated 22.09.2015 (copy to be sent to RA & firm).
RA may take further action accordingly.

S.No.428

Case No. A/R-25	M/s. Poly	HQF.No.01/80/050/00270/AM15/DES.I	Lic. No. & date
Meeting No.14/16	Medicure Ltd;	RA.F.No.05/24/040/00118/AM15	0510389511
Date: 13.10.2015		Request for revision of norms	dt.09.07.2014

Decision: The committee noted that the firm's request has been sent to C&PC on 07.04.2015 for comments followed by reminder dated 09.07.2015 and decided to remind C&PC again to expedite comments. Case is deferred to 24.11.2015.

S.No.429

Case No. A/R-26	M/s. Poly	HQF.No.01/80/050/00286/AM15/DES.I	Lic. No. & date
Meeting No.14/16	Medicure	RA.F.No.05/24/040/00197/AM15	0510390116
Date: 13.10.2015	Ltd;	Request for revision of norms	dt.05.08.2014

Decision: The committee decided to modify the norms based upon the recommendation of C&PC vide OM No.46011/106/2009-PC-II dated 30.09.2015 (Copy to be sent to RA & firm).
RA may take further action accordingly.

S.No.430

Case No. A/R-27	M/s. Poly	HQF.No.01/80/050/00288/AM15/DES.I	Lic. No. & date
Meeting No.14/16	Medicure	RA.F.No.05/24/040/00422/AM14	0510378497
Date: 13.10.2015	Ltd;	Request for revision of norms	dt.06.02.2014

Decision: The committee noted that the firm's request has been sent to C&PC on 07.04.2015 for comments followed by reminder dated 10.07.2015 and 28.09.2015 and decided to remind C&PC again to expedite comments. Case is deferred to 24.11.2015.

S.No.431

Case N5. A/R-28	M/s. Poly	.HQF.No.01/80/050/00268/AM15/DES.I	Lic. No. & date
Meeting No.14/16	Medicure	RA.F.No.05/24/040/00165/AM14	051038660
Date: 13.10.2015	Ltd;	Request for revision of norms	dt.11.07.2014

Decision: The committee noted that the firm's request has been sent to C&PC on 07.04.2015 for comments followed by reminder dated 10.07.2015 and 28.09.2015 and decided to remind C&PC again to expedite comments. Case is deferred to 24.11.2015.

S.No.432

Case No. A/R-29	M/s.	.HQF.No.01/80/050/00589/AM15/DES.I	Lic. No. & date
Meeting No.14/16	Micron	RA.F.No.05/24/040/00459/AM15	0510392622
Date: 13.10.2015	Instruments P. Ltd;	Request for revision of norms	dt.30.12.2014

Decision: The committee noted that the firm has not replied to the deficiency letter sent to them on 28.04.2015 followed by reminder on 10.07.2015, final reminder on 17.08.2015 and within 15 days extra time given to them to furnish reply. Therefore, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.
RA may take further action accordingly.

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Ministry of Commerce
New Delhi

S.No.433

Case No. A/R-30	M/s.	HQF.No.01/80/050/00515/AM15/DES.I	Lic. No. & date
Meeting No.14/16	Micron	RA.F.No.05/24/040/00360/AM15	0510391970
Date: 13.10.2015	Instruments P. Ltd;	Request for revision of norms	dt.13.11.2014

Decision: The committee noted that the firm has not replied to the deficiency letter sent to them on 28.04.2015 followed by reminder on 10.07.2015, final reminder on 17.08.2015 and within 15 days extra time given to them to furnish reply. Therefore, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further action accordingly.

S.No.434

Case No. A/R-52	M/s. Sartorius Stedium India	HQF.No.01/80/050/00303/AM15/DES.I	Lic. No. & date
Meeting No.14/16	Pvt. Ltd.,	RA.F.No.07/24/040/00136/AM15	0710105701
Date: 13.10.2015	Bangalore	Request for revision of norms	dt.11.07.2014

Decision: The committee noted that the firm's reply dated 18.09.2015 sent to DIPP on 09.10.2015 for comments. Case is deferred to 24.11.2015.

S.No.435

Case No. A/R-54	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00468/AM15/DES.I	Lic. No. & date
Meeting No.14/16	Mumbai	RA.F.No.03/95/040/00415/AM15	0310788987
Date: 13.10.2015		Request for revision/amendment of norms	dt.10.09.2014

Decision: The committee noted that firm's request dated 19.05.2015 has been sent to DHI on 22.05.2015 followed by reminder on 28.09.2015 for comments and decided to remind DHI again to expedite comments.

Case is deferred to 24.11.2015

S.No.436

Case No. A/R-91	M/s. ISGEC Heavy	HQF.No.01/80/050/00220/AM15/DES.I	Lic. No. & date
Meeting No.14/16	Engineering Ltd.,	RA.F.No.05/23/040/00084/AM15	0510388030
Date: 13.10.2015	Yamunanagar	Request for revision of norms	dt.03.06.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments. Case is deferred to 24.11.2015.

S.No.437

Case No. A/R-92	M/s. ISGEC Heavy	HQF.No.01/80/050/00538/AM15/DES.I	Lic. No. & date
Meeting No.14/16	Engineering Ltd.,	RA.F.No.05/23/040/00393/AM15	0510392240
Date: 13.10.2015	Yamunanagar	Request for revision of norms	dt.02.12.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments. Case is deferred to 24.11.2015.

S.No.438

Case No. A/R-93	M/s. Greatoo Molds India Ltd., Chengalpet(TN)	HQF.No.01/80/050/00523/AM14/DES .I	Lic. No. & date
Meeting No.14/16		RA.F.No.04/24/040/00229/AM14	041054390
Date: 13.10.2015		Request for fixation of norms	dt.20.01.2014

Decision: The committee decided to ratify the norms based upon the recommendation of MSME vide ID No. 30(79)/14-ME dated 16.04.2015 (Copy to be sent to RA & firm).

RA may take further action accordingly.

S.No.439

Case No. A/R-94	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00341/AM13/DES .I	Lic. No. & date
Meeting No.14/16		RA.F.No.03/95/040/00286/AM13	0310703316
Date: 13.10.2015		Request for revision of norms	dt.27.07.2012

Decision: The committee noted that DIPP vide ID No.12/144/2014-TSW/94-A/R dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-

1. A copy of Advance Authorization alongwith all amendment sheets attached with the Advance Authorization showing the list of export and import items.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format-export product wise .
3. Detailed calculations for the quantity of Tubes (import item at Sl. No. 3) supported by length and number of tubes in the export products.
4. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 7).

Case is deferred to 24.11.2015.

S.No.440

Case No. A/R-95	M/s. Powerwind Ltd., Gurgaon	HQF.No.01/80/050/00043/AM15/DES .I	Lic. No. & date
Meeting No.14/16		RA.F.No.05/24/040/00344/AM14	0510375759
Date: 13.10.2015		Request for fixation of norms	dt.09.01.2014

Decision: The committee noted that C&PC vide OM No.46011/64/2014-PC-II dated 10.10.2015 has raised deficiency in the firm's application (copy to be sent to the firm) and decided to send it to the firm to furnish reply. Case is deferred to 24.11.2015.

S.No.441

Case No. A/R-96	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00557/AM13/DES .I	Lic. No. & date
Meeting No.14/16		RA.F.No.03/95/040/00778/AM13	0310720388
Date: 13.10.2015		Request for revision of norms	dt.11.01.2013

Decision: The committee decided to maintain status quo based on the recommendation of DIPP vide ID No.12/114/2014-TSW/96-A/R dated 13 as under:-

Status quo may be maintained and firm may be informed as under:

1. Quantity of import items at Sl. No. 1 (SS Plates) has been allowed after taking 1/3rd recovery form scrap.
2. Quantity of import items at Sl. No. 2 (SS Forgings) has been allowed after taking 20 % recovery form scrap.

RA may take further action accordingly.

S.No.442

Case No. A/R-97	M/s. Tema	HQF.No.01/80/050/00556/AM13/DES.I	Lic. No. & date
Meeting No.14/16	India Ltd.,	RA.F.No.03/95/040/00774/AM13	0310720380
Date: 13.10.2015	Mumbai	Request for revision of norms	dt.11.01.2013

Decision: The committee noted that DIPP vide ID No.12/114/2014/TSW/97-A/R dated 13.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-

1. A copy of amendment sheet for the Advance Authorization for import of additional six import items for which norms are now required to be fixed

Case is deferred to 24.11.2015.

S.No.443

Case No. A/R-98	M/s. Tema	HQF.No.01/80/050/00042/AM12/DES.I	Lic. No. & date
Meeting No.14/16	India Ltd.,	RA.F.No.03/95/040/00950/AM11	0310617937
Date: 13.10.2015	Mumbai	Request for revision of norms.	dt.26.11.2010

Decision: The committee decided to ratify the norms based upon the recommendation of DIPP vide ID No. 12/114/2014-TSW/98-A/R dated 13.10.2015 as under:-

1. Net Empty weight of export item may be specified as 173.172 MT.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No. 1 may be allowed as 16.562 MT as 2.645 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap..
4. Quantity of import item at Sl. No. 2 may be allowed as 140.068 MT (3504 Nos.) (32044 Meters) on net to net basis as claimed by the firm.

RA may take further action accordingly.

S.No.444

Case No. C - 02	M/s. Schmtetz	HQF.No.01/80/171/00021/AM15/DES.I	
Meeting No.14/16	India P. Ltd;	Request for fixation of wastage norms M/s. Schemtetz India P. Ltd. (100% EOU) as per para 6.8(e) of Foreign Trade Policy.	
Date: 13.10.2015			

Decision: The committee noted that firm's reply dated 30.06.2015 has been sent to MSME on 09.07.2015 followed by reminder on 28.09.2015 for comments and decided to remind MSME again to expedite comments.

Case is deferred to 24.11.2015.

S.No.445

Case No. A/R-106	M/s. Bharat	HQF.No.01/80/050/00631/AM15/DES.I	Lic. No. & date
Meeting No.14/16	Heavy	Request for revision of norms.	0410160127
Date: 13.10.2015	Electricals Ltd., Ranipet.		dt. 10.02.2015

Decision: The Committee noted that the norms for AA No. 0410160127 dated 10.02.2015, issued to M/s Bharat Heavy Electricals Ltd., Ranipet, were ratified in the NC I meeting dated 12.05.2015, based upon the DHI ID Note No. 3/72/2015-TSW(B) dated 16.04.2015.

Handwritten signature
 HANU K. KHANDELWAL
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(76)/15-ME

Subject: AA no 0410147951 dated 11.07.13 in respect of M/s Greatoo Molds India Pvt. Ltd.

Norms may be fixed as follows:-

- Import may be allowed for 8657.89 kg after affecting 50% recovery for scrap and inclusive of 21.4% wastage.

This issues with the approval of Director (ME)

(Signature)
30/7/15
(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(76)/15-ME dated 30.07.15

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31/8/15

Self
Hdas
31/7/15

Hdas
28/10/15
K. S. SODHI
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

W.C.

S.No. 12
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13-10-15 ✓

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(68)/14 -ME

Subject: AA no. 0710097934 dated 30.08.13 for M/s, Dynamnatic technologies Ltd

The norms may be fixed as follows:-

- The list of aircraft components is attached as annexure-A.
- S.no 1 may be allowed as 5.44 kg inclusive of 138% wastage after affecting 15% recovery from scrap.
- S.no 2 may be allowed as 9.95 kg inclusive of 147% wastage after affecting 15% recovery from scrap.
- S.no 3 may be allowed as 1.35 kg inclusive of 156% wastage after affecting 15% recovery from scrap.
- S.no 4 may be allowed as 18.37 kg inclusive of 100% wastage after affecting 15% recovery from scrap.
- S.no 5 may be allowed as 35.62 kg inclusive of 116% wastage after affecting 15% recovery from scrap.
- S.no 6 may be allowed as 15.42 kg inclusive of 138% wastage after affecting 15% recovery from scrap.
- S.no 7 may be allowed as 28.89 kg inclusive of 156% wastage after affecting 15% recovery from scrap.
- S.no 8 may be allowed as 434.07 kg inclusive of 121% wastage after affecting 15% recovery from scrap.
- S.no 9 may be allowed as 837.03 kg inclusive of 109% wastage after affecting 15% recovery from scrap.
- S.no 10 may be allowed as 532.97 kg inclusive of 71% wastage after affecting 15% recovery from scrap.
- S.no 11 may be allowed as 1590.32 kg inclusive of 124.5% wastage after affecting 15% recovery from scrap.
- S.no 12 may be allowed as 255.7 kg inclusive of 116.7% wastage after affecting 15% recovery from scrap.
- S.no 13 may be allowed as 207.25 kg inclusive of 105% wastage after affecting 15% recovery from scrap.
- S.no 14 may be allowed as 70.16 kg inclusive of 123% wastage after affecting 15% recovery from scrap.
- S.no 15 may be allowed as 2.275 kg inclusive of 127.5% wastage after affecting 15% recovery from scrap.
- S.no 16 may be allowed as 64 kg inclusive of 162% wastage after affecting 15% recovery from scrap.
- S.no 17 may be allowed as 387.7 kg inclusive of 135% wastage after affecting 15% recovery from scrap.
- S.no 18 may be allowed as 255 kg inclusive of 125% wastage after affecting 15% recovery from scrap.
- S.no 19 may be allowed as 101.46 kg inclusive of 127% wastage after affecting 15% recovery from scrap.
- S.no 20 may be allowed as 144.88 kg inclusive of 145% wastage after affecting 15% recovery from scrap.
- S.no 21 may be allowed as 634.8 kg inclusive of 302.5% wastage after affecting 15% recovery from scrap.

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Foreign Trade Development Officer
Foreign Trade, Ministry of Commerce
Directorate General, Foreign Trade
Ministry of Commerce, New Delhi
New Delhi, New Delhi

- S.no 22 may be allowed as 722.5 kg inclusive of 356% wastage after affecting 15% recovery from scrap.
- S.no 23 may be allowed as 445 kg inclusive of 263% wastage after affecting 15% recovery from scrap.
- S.no 24 may be allowed as 49.5 kg inclusive of 412% wastage after affecting 15% recovery from scrap.
- S.no 25 may be allowed as 1224 kg inclusive of 369% wastage after affecting 15% recovery from scrap.
- S.no 26 may be allowed as 133.2 kg inclusive of 308% wastage after affecting 15% recovery from scrap.
- S.no 27 may be allowed as 529.5 kg inclusive of 234% wastage after affecting 15% recovery from scrap.
- S.no 28 may be allowed as 403 kg inclusive of 218% wastage after affecting 15% recovery from scrap.
- S.no 29 may be allowed as 0.591 kg inclusive of 9.4% wastage after affecting 15% recovery from scrap.
- S.no 30 may be allowed as 2.75 kg inclusive of 9.4% wastage after affecting 15% recovery from scrap.
- S.no 31 may be allowed as 5.31 kg inclusive of 9.4% wastage after affecting 15% recovery from scrap.
- S.no 32 may be allowed as .13 kg inclusive of 9.4% wastage after affecting 15% recovery from scrap.
- S.no 33 may be allowed as 1.31 kg inclusive of 9.4% wastage after affecting 15% recovery from scrap.
- S.no 34 may be allowed as 22.18 kg inclusive of 146% wastage after affecting 15% recovery from scrap.
- S.no 35 may be allowed as 28.44 kg inclusive of 209% wastage after affecting 15% recovery from scrap.
- S.no 36 may be allowed as 35.76 kg inclusive of 125% wastage after affecting 15% recovery from scrap.
- S.no 37 may be allowed as 56.63 kg inclusive of 81.8% wastage after affecting 15% recovery from scrap.
- S.no 38 may be allowed as 28.61 kg inclusive of 126% wastage after affecting 15% recovery from scrap.
- S.no 39 may be allowed as 22.34 kg inclusive of 133% wastage after affecting 15% recovery from scrap.
- S.no 40 may be allowed as 56.32 kg inclusive of 126% wastage after affecting 15% recovery from scrap.
- S.no 41, 42 and 67,68 may be allowed as applied.
- Rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME) for taking view by NC.

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28/10/15

(K.S. Sodhi)
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AD (ME)

SHRI S. HARADHAN DAS
Foreign Trade Development Officer
Directorate General, Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Sh H. Das, FTDO, DGFT, Udyog Bhawan, New Delhi
O/o DC, MSME UO No 30(68)/14-ME dated 04.09.15



Annexure-A

SI No.	Aircraft Components (Export Product) (a)	Aircraft Components (Export Product) (b)
	Description	Part No.
1	FILLER	206-032-309-253
2	STIFFENER	206-032-309-255
3	ANGLE	206-031-340-115
4	Stiffener Assy	407-062-031-103
5	STIFFENER	206-032-309-257
	CLIP,LH	206-032-305-161
	CLIP,RH	206-032-305-162
6	SHIM-TAPPER	407-030-028-101A
7	DOUBLER	206-032-303-123
8	CLIP	206-032-304-007
	CLIP	206-032-304-008
	SUPPORT	206-032-303-007
	SUPPORT	206-032-303-008
	CLIP	206-032-303-119
	CLIP	206-032-303-120
	STIFFENER	206-032-303-015
	STIFFENER	206-032-303-017
	STIFFENER	206-032-303-021
	STIFFENER	206-032-303-022
	FRAME	206-032-303-129B
	DOUBLER	206-032-304-029
	ANGLE	206-033-306-005
	FRAME	206-032-304-025B
	ANGLE	206-033-306-006
	DOUBLER	206-033-310-113
	SKIN	206-033-003-167
	CLIP	206-032-307-021
	CLIP	206-032-307-022
	CLIP	206-032-307-023
	CLIP	206-032-307-025
	SUPPORT	206-032-304-010
	SUPPORT	206-032-304-027
	CLIP	206-032-305-015
	CLIP	206-032-305-016
	DOUBLER	206-031-314-009
	DOUBLER	206-031-314-010
	ANGLE	206-032-305-013
	ANGLE	206-032-305-014
	CLIP	206-032-305-037
	CLIP	206-032-305-038

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 28/10/15
 RAJESH K. MARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

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Sl No.	Aircraft Components (Export Product) (a)	Aircraft Components (Export Product) (b)
9	CLIP	206-031-305-059
	CLIP	206-032-305-021
	CHANNEL	206-033-310-109
	CLIP	206-032-305-019
	CLIP	206-032-305-020
	SUPPORT	407-030-505-137
	SUPPORT	206-032-304-015
	STIFFENER	206-032-304-020
	FRAME	206-032-305-143
	FRAME	206-032-305-144
	STIFFENER	206-032-305-031
	STIFFENER	206-032-305-033
	ANGLE	206-032-305-157
	ANGLE	206-032-305-159
	FRAME	206-032-305-147
	FRAME	206-032-307-119
	DOUBLER	206-032-305-035
	FRAME	206-032-305-145
	STRAP	206-032-305-149
	STRAP	206-032-305-150
	STRAP	206-032-305-153
	STRAP	206-032-305-151
	ANGLE	206-032-307-013
	ANGLE	206-033-306-009
	ANGLE	206-033-306-011
	CHANNEL	206-033-311-017
	CLIP	206-033-306-045
	CHANNEL	206-033-311-018
	CLIP	206-033-306-017
	CLIP	206-033-306-018
	FRAME	206-033-306-115
10	FILLER	206-033-306-039
	CLIP	206-033-306-127
	CLIP	206-033-306-128
	CLIP	206-033-306-013
	CLIP	407-030-725-117
	CLIP	407-030-725-118
	ANGLE	206-032-307-027
	LONGERON	206-032-318-123
	CLIP	206-033-306-019
	CLIP	206-033-306-020
	ANGLE	206-032-307-103
	CHANNEL	206-033-306-031

Haan
28/10/15

KUMAR KESHU NARAYAN DAS
Joint Director, Foreign Trade Development Officer
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

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211-18

No.	Aircraft Components (Export Product) (a)	Aircraft Components (Export Product) (b)
	CLIP	206-033-310-107
17	DOUBLER	206-032-304-121
	STIFFENER	206-032-309-123
	SUPPORT	206-032-309-105
	CLIP	206-033-311-023
	CLIP	206-033-311-024
	DOUBLER	206-033-003-077
	SPACER	407-030-700-161
	STRAP	407-030-700-147
	SUPPORT	206-033-311-105
	SUPPORT	206-033-311-106
	DOUBLER	206-033-003-079
	SUPPORT	206-033-003-073
	STIFFENER	206-033-338-015
	STIFFENER	206-033-338-017
	FILLER	206-706-012-101
	SHIM	407-030-700-123
	SHIM	407-030-700-115
	SHIM	407-030-700-121
	SHIM	206-032-307-127
	SHIM	407-030-700-125
	SHIM	407-030-700-117
	STRAP	407-030-700-149
18	GUSSET	206-033-311-031
	ANGLE	206-033-311-033
	ANGLE	206-031-307-103
	SUPPORT	206-032-309-209
	SUPPORT	206-032-309-211
	SUPPORT	206-032-309-213
	BRACKET	206-032-309-219
	CLIP	206-033-306-025
	CLIP	206-033-306-026
	STIFFENER	206-033-003-169
	STIFFENER	206-033-003-170
	SUPPORT	206-033-003-075
	SHIM	206-032-307-129
	DOUBLER ASSY	407-531-001-115
19	SHIM	407-030-700-129
	DOUBLER	206-032-309-125
	STIFFENER	206-032-309-225
	STIFFENER	206-032-309-227
	STIFFENER	206-032-309-229
	BRACKET	206-031-305-123

HAan
28/10/15

W. S. S. HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

No.	Aircraft Components (Export Product) (a)	Aircraft Components (Export Product) (b)
20	HAT SECTION	206-032-309-251A
	HAT SECTION	206-032-309-251B
	SPLICE	206-033-666-115
	SPLICE	206-033-666-117
	SPLICE	206-033-666-119
	COVER	206-033-666-129
	SHIM	407-030-700-143
21	LONGERON	407-030-014-101
22	LONGERON	407-030-014-102
23	FITTING	407-030-025-101
	FITTING-OPP	407-030-025-102
24	FTG, LWR, LH, FWD	407-030-017-117
	FTG, LWR, RH, FWD	407-030-017-118
25	FRAME	407-030-027-101
26	FITTING APL	206-033-321-001A
27	SUPPORT	206-033-325-101A
28	SUPPORT	407-001-711-101A
29	STRIKER	206-706-012-011
30	STIFFENER	206-032-309-017
31	SUPPORT	206-032-309-113
	STIFFENER	206-032-309-095
32	CLIP	206-032-315-113
	CLIP	206-032-315-114
33	STIFFENER	206-032-303-101
34	STRAP	407-030-700-191
	STRAP	407-030-700-193
	STRAP	407-030-700-195
35	STRAP	206-033-664-119
36	STRIKER PLATE	206-032-315-125
37	PLATE	407-030-700-139
38	PACKER	407-064-108-101
39	CLIP	206-064-902-131
	CLIP OFF	206-064-902-132
40	CLIP	407-030-700-137
41	STIFFENER	206-032-315-041
	STIFFENER	206-032-315-042
	STIFFENER	206-032-315-043
	STIFFENER	206-032-315-044
42	STRAP	407-030-700-133

Haas
28/10/15

WIRAT KIRI PARADHAN D.A.S.
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Industry/Dept. of Commerce
New Delhi

Sl No.	Aircraft Components (Export Product) (a)	Aircraft Components (Export Product) (b)
42	STRAP	407-030-700-135
43	Support	407-064-110-103
43	Support	407-064-110-104
44	Rivet	nil
45	Rivet	nil
46	Rivet	nil
47	NUT	nil
48	Nut Plates	nil
49	Nut Plates	nil
50	INSERT	nil
51	BUSHING	nil
52	BUSHING	nil
53	BEARING	nil
54	SLEEVE	nil
55	BUSHING	nil
56	BUSHING	nil
57	Nut Plates	nil
58	Rivet	nil
59	Rivet	nil
60	Rivet	nil
61	Rivet	nil
62	Rivet	nil
63	Rivet	nil
64	Rivet	nil
65	Rivet	nil
66	RING INNER	407-706-060-115
	RING OUTER	407-706-060-117
67	GASKET	206-033-666-121
	GASKET	206-033-666-123
	GASKET	206-033-666-125

Haa
 28/10/15
 K. H. MARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

50

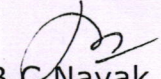
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S.No-39
13/10/2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Azad Engineering Ltd, Hyderabad for ratification of norms of AA no 0910060956 dtd 12-09-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Azad Engineering Ltd, Hyderabad. Firm's e-mail of dated 13-01-15 has been examined. It is observed that main application was forwarded on 07-04-15 for which this Office comment of dated 20-04-15 has been sent. DGFT may get the reply of 20-04-15 (copy enclosed) to examine the request. The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
28-08-15

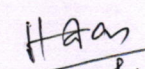
DDG,DGFT, DES-I)

Deptt. of HI, UO No 3(92)/15-TSW(B)

dated

313

499/DES-I
11/9/15


28/10/15
H. DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

51

Office of the Development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(118)/15-ME

Subject: AA 0710107790 dated 12.03.15 in respect of M/s Zenith Precision Pvt Ltd

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME) for taking a view by NC.

(Signature)
9/9
(K.S.Sodhi)
AD (ME)

Shri H. Das , FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(118)/15-ME dated 09.09.15

516/DES-2
14-9-15

(Signature)
28/10/15
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

52



25/10/20

Sl. No. 62
~~11-9-15~~
13-10-15 ✓

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 30, 2015

OFFICE MEMORANDUM

Sub : Application from M/s. BIO-TECH Vision Care Pvt. Ltd., Ahmedabad for issue of advance licence (Licence No. 0810135195 dated 06.05.2015) for export of Hydrophobic Acrylic Foldable Intraocular Lens in Preloaded Delivery System and corresponding import – reg

The undersigned is directed to refer to U.O. No. 01/80/050/00120/AM-16/DES-1/471 dated 16.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

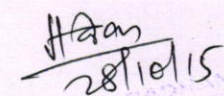
Name of Export <u>28(R)</u> Items (s)	Qty. in No	Name of import Item (s)	Qty. in Nos.
Hydrophobic Acrylic Foldable Intraocular Lens in Preloaded Delivery System	One No	Acrylic Blanks (Benz HF-2 Universal Blanks)	1.01

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613


28/10/15
OFFICE OF SHRI HARADHAN DASS
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi

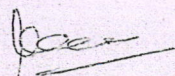
Department of Heavy Industry

63
13/10/15

NC-I Meeting dated 13/10/2015

S.no	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
55	510393918	Botil Oil	As per Sub Committee Report
✓ 63	510394120	Dee Develop	EP: prefabricated piping of Boiler Item 1to 4,11- World relevant be prefixed 1.02Kg/Kg content Item 9,10- World relevant be prefixed 1.05Kg/Kg content in EP Item 5to 8- net to net ,GN-4
76	510394296	Clyde Berg	Repeat of 510384544 dt 27/4/14
90	310796450	L&T Boiler	Repeat of AA 310760909 /310610650 as requested vide DES-I 01/80/50/213/AM16 date 16.9.15
92	510394474	Dee Develop	EP: prefabricated piping of Boiler & Turbine Item 1,2- relevant 1.02Kg/Kg content Item 3to5- net to net ,GN-4
445	410160127	BHEL	Item 1 to 4 reductions in quantity be accepted as requested. Item 9 -Fan blade actuator- GN-4 with accountability clause. Item 14- under C-1647 Raw material (13) as requested vide DES-I 01/80/50/631/AM15 date 7.10.15

NC may take a view


(K.K.Tiwari)

Industrial Adviser

HAan
28/10/15
Director General, Dept. of Heavy Industry
Ministry of Commerce
New Delhi

54



1/27/78

1/2

F. No. 46011/64/2014-PC-.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

S.No. 64
13/10/15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 11, 2015

To

M/s. Power Wind Limited,
G L Business Centre, Old Gurgaon Road,
Opposite to Udhyog Vihar Phase-I (Dundahera),
Haryana, Gurgaon – 122 016.
Tele Fax : 91-0124-4984466

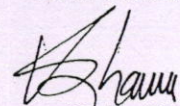
Subject : Advance Authorization Application from M/s. Power Wind Limited, Gurgaon for the import of raw material against the export and import product (Advance Authorisation No. 0510394137 dated 07.05.2015).

Sir.

I am directed to refer to your Advance Authorization Applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. Technical specifications, %composition (by weight) along with specific end use/application and the copy of both export and import products and corresponding inputs consumed.
2. Details about quantity of other indigenous inputs to be used in the manufacture of the export products and their norms of consumption.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material needs to be furnished.
4. Complete material balance indicating input and output material at each stage of manufacturing process duly certified by Chartered Engineer (CE).
5. Whether the scrap generated in the manufacturing process is being reused, if not, the technical reasons for the same may be furnished duly certified by CE.
6. Details of production of each of export products under reference and corresponding consumption of inputs in the **last three financial year** duly certified by Chartered Accountant.
7. Guaranteed norms of consumption of raw material for one no. of Rotor Blades for wind Turbine from the technology supplier/foreign collaborator if any.
8. Please reply within 30-days. If we do not receive the reply within this period, it would be presumed that you are no longer interested in this Advance Authorization Application.

Your's faithfully,


(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

HA as
28/10/15
SHRI HARADHAN DAS
DES-1, FTDO O/o DGFT
Udyog Bhawan, New Delhi
110 001

Copy to : Shri Haradhan Das, DES-1, FTDO O/o DGFT, Udyog Bhawan, New Delhi (w.r.t. their U.O. No. 01/80/050/180/AM-15/DES-1/686 dated 25.08.2015)

539/013-2
15/9/15



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13/10/2015

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

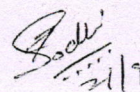
30(135)/15-ME

Subject: AA no 0510394233 dated 13.05.15 in respect of M/s Mita India Pvt. Ltd.

The norms may be fixed as follows:-

- The per unit weight of S.No 1 to 18 of items of export may be mentioned as approx 1.33 kgs, 1.121kgs, 0.475 kgs, 0.95 kgs, 1.378 kgs, 1.311 kgs, 1.995 kgs, 1.615 kgs, 1.691 kgs, 1.235 kgs, 1.995 kgs, 1.435 kgs, 1.463 kgs, 2.28 kgs, 1.52 kgs, 1.425 kgs, 1.805 kgs and 1.378 kgs.
- Relevant size and grade of item of import at S.No 1 may be allowed for 19982 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for scrap.
- Relevant size and grade of item of import at S.No 2 may be allowed for 4673 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh Hardhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(135)/15-ME dated 21.09.15

SSU/DES-I
22-9-15

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28/10/15

SHRI SHRIHARDHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

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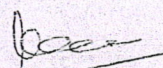
Department of Heavy Industry

76
13/10/15

NC-I Meeting dated 13/10/2015

S.no	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
55	510393918	Botil Oil	As per Sub Committee Report
63	510394120	Dee Develop	EP: prefabricated piping of Boiler Item 1to 4,11- World relevant be prefixed 1.02Kg/Kg content Item 9,10- World relevant be prefixed 1.05Kg/Kg content in EP Item 5to 8- net to net ,GN-4
76	510394296	Clyde Berg	Repeat of 510384544 dt 27/4/14
90	310796450	L&T Boiler	Repeat of AA 310760909 /310610650 as requested vide DES-I 01/80/50/213/AM16 date 16.9.15
92	510394474	Dee Develop	EP: prefabricated piping of Boiler & Turbine Item 1,2- relevant 1.02Kg/Kg content Item 3to5- net to net ,GN-4
445	410160127	BHEL	Item 1 to 4 reductions in quantity be accepted as requested. Item 9 -Fan blade actuator- GN-4 with accountability clause. Item 14- under C-1647 Raw material (13) as requested vide DES-I 01/80/50/631/AM15 date 7.10.15

NC may take a view


(K.K.Tiwari)

Industrial Adviser

H.A.
28/10/15

RECEIVED
DIRECTOR GENERAL
DEPARTMENT OF HEAVY INDUSTRY
GOVERNMENT OF INDIA
NEW DELHI

77
13/10/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

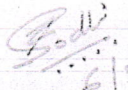
30(83)/15-ME

Subject: AA 0710108234 dated 19.05.15 in respect of M/s Zenith Precision Pvt Ltd

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(83)/15-ME dated 06.08.15

Hdas
28/10/15

OFFICE OF THE DEVELOPMENT COMMISSIONER
Micro Small & Medium Enterprises
Director General, Foreign Trade
Ministry of Commerce
Udhog Bhawan, New Delhi

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Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

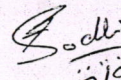
30(113)/15-ME

Subject: AA No 1010059146 dated 20.05.15 in respect of M/s Finefit seat covers & accessories.

The following clarification is required from the firm:-

- Sketch of export item.
- Width of the fabric.
- CAD or lay marker labeled with specification for export item along with width of the fabric.
- Calculation sheet for computing the quantity of consumption of import item per piece of export item along with the manufacturing process

This issues with the approval of Director (ME) for taking view by NC..


(K.S. Sodhi)
AD (ME)

Shri H. das; FTDO, DGFT Udhyog Bhawan, New Delhi
O/o the DC(MSME) UO note no 30(113)/15-ME dated 07.09.15

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8/9/15

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28/10/15

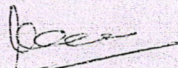
DR. H. K. KARANIAN DAS
Foreign Trade Development Officer
Foreign Trade Development Officer
Directorate General of Commerce
Ministry of Commerce, New Delhi

WC
Department of Heavy Industry

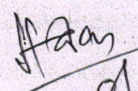
NC-I Meeting dated 13/10/2015

S.no	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
55	510393918	Botil Oil	As per Sub Committee Report
53	510394120	Dee Develop	EP: prefabricated piping of Boiler Item 1to 4,11- World relevant be prefixed 1.02Kg/Kg content Item 9,10- World relevant be prefixed 1.05Kg/Kg content in EP Item 5to 8- net to net ,GN-4
76	510394296	Clyde Berg	Repeat of 510384544 dt 27/4/14
90	310796450	L&T Boiler	Repeat of AA 310760909 /310610650 as requested vide DES-I 01/80/50/213/AM16 date 16.9.15
92	510394474	Dee Develop	EP: prefabricated piping of Boiler & Turbine Item 1,2- relevant 1.02Kg/Kg content Item 3to5- net to net ,GN-4
445	410160127	BHEL	Item 1 to 4 reductions in quantity be accepted as requested. Item 9 -Fan blade actuator- GN-4 with accountability clause. Item 14- under C-1647 Raw material (13) as requested vide DES-I 01/80/50/631/AM15 date 7.10.15

NC may take a view


(K.K.Tiwari)

Industrial Adviser

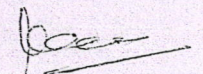

28/10/15
OFFICE OF THE INDUSTRIAL ADVISER
DEPARTMENT OF HEAVY INDUSTRY
GOVERNMENT OF INDIA
NEW DELHI

WC
Department of Heavy Industry

NC-I Meeting dated 13/10/2015

S.no	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
55	510393918	Botil Oil	As per Sub Committee Report
63	510394120	Dee Develop	EP: prefabricated piping of Boiler Item 1to 4,11- World relevant be prefixed 1.02Kg/Kg content Item 9,10- World relevant be prefixed 1.05Kg/Kg content in EP Item 5to 8- net to net ,GN-4
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✓ 92	510394474	Dee Develop	EP: prefabricated piping of Boiler & Turbine Item 1,2- relevant 1.02Kg/Kg content Item 3to5- net to net ,GN-4
445	410160127	BHEL	Item 1 to 4 reductions in quantity be accepted as requested. Item 9 -Fan blade actuator- GN-4 with accountability clause. Item 14- under C-1647 Raw material (13) as requested vide DES-I 01/80/50/631/AM15 date 7.10.15

NC may take a view


(K.K.Tiwari)

Industrial Adviser

HA
28/10/15
OFFICE OF THE INDUSTRIAL ADVISER
DEPARTMENT OF HEAVY INDUSTRY
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
AND INDUSTRY, NEW DELHI

01/80/162/179/An-16

भारत सरकार

DES-I

GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

संख्या

दिनांक

No. No. 17(35)/2015-IPHW

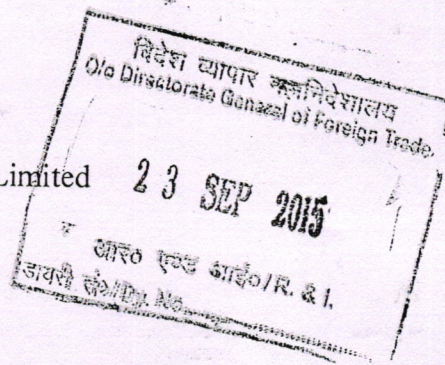
Date.....

17.9.2015

M/s. Birla Furukawa Fibre Optics Private Limited

Plot Nos.L-62 to L-64

Verna Industrial Estate, Verna
Salcete, Goa-403722



Sub:- Application for ratification of norms of Advance Licence No. 1710006131 dated 11.6.2015 for export of "Telecommunication Grade Single Mode Optical Fibre".

Ref:- your letter No. BFL/GOA/DIT/15-16 dated 14.8.2015

Please refer to this Department's e-mail dated 9.9.2015 requesting you to provide the justification of Shrinkage wastage in the manufacturing of Optical Fibre on the subject mentioned above.

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further.

Yours faithfully

(Asha Nangia)
Director

Copy to:

Shri Haradhan Das
FTDO

O/o. DGFT

Udyog Bhavan
New Delhi

w.r.t. DGFT ID Note No. 01/80/050/135/AM16/DES-1/492
dated 16.7.2015

62 ✓

Handwritten: Ham
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MAJOR S. S. SARAFIMAN DAS
Colonel, Madras State Ordnance
Factory, Madras. Deputy Quarter Master
General, Madras District
Munition Directorate, Foreign Trade
Directorate, Madras, of Commerce
1948 Street, Madras
Udyog Bhawan, New Delhi



ELECTRONICS INDIA

Billion Needs Million Chips

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6, सी.जी.ओ. कॉम्पलेक्स
नई दिल्ली-110003



ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

07/80/1621/189 10-16

भारत सरकार

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

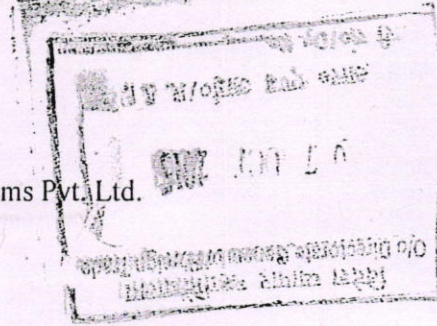
दिनांक

Date.....5.10.2015

संख्या

No.....17(36)/2015-IPHW

M/s. Donaldson India Filter Systems Pvt. Ltd.
Village Naharpur Kasan
Distt. Gurgaon, Haryana-122001



DES-I

Sub: Application for ratification of norms of Advance Licence No.0510394576 dated 16.6.2015 for export of "Element".

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 27.07.2015 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal:-

- (i) Details of export product
- (ii) Quantity of import items required for manufacturing one unit of export product for each export item
- (iii) Wastage claimed in the manufacturing process
- (iv) Justification of wastage

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned

Yours faithfully

((Asha Nangia)
Director

Copy to:

Shri Haradhan Dass
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I. D.. No. 01/80/50/145/AM16/DES-1/456
dated 16.7.2015

28/10/15
ENTER SHRI HARADHAN DASS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
1000, Connaught Place, New Delhi

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003


ELECTRONICS INDIA
Billion Needs Million Chips


एक कदम स्वच्छता की ओर

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6, C.G.O. COMPLEX
NEW DELHI-110003

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Office of the Development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(117)/15-ME

Subject: AA 0710108399 dated 22.06.15 in respect of M/s Zenith Precision Pvt Ltd

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME) for taking a view by NC.

K.S. Sodhi
9/9
(K.S. Sodhi)
AD (ME)

Shri H. Das , FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(117)/15-ME dated 09.09.15

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OFFICE OF THE DIRECTOR (ME)
Micro Small & Medium Enterprises
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

64

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S.No. 138
13/10/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Babcock for
ratification of norms of AA no -3110065537 dt 16-07-15

DES-I, DGFT may kindly refer to the above mentioned
licence of M/S Thermax Babcock. Based on the information
submitted this Office may recommends the following.

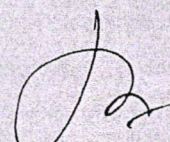
Export

Pressure & non pressure parts for 600 MW TPH boiler- 1
number.

Import

Item no	item	recommendations
1 to 5,28	Relevant Steel plates/sheets	As per SION C- 1647
6 to 10,25,26	Relevant Steel pipes/tubes	As per SION C- 1647
11 to17,27	Relevant steel bars, rounds/flat/ strip	As per SION C- 1647
18,19,23,24,29 to 31	components	Under GN-4 with accountability clause
20 to 22	Welding material	As per SION C- 1647

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
07-10-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(87)/15-TSW(B)

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Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

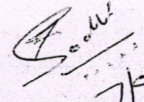
30(111)/15-ME

Subject: AA No. 3110065574 dated ⁰³ 31.08.15 in respect of M/s York Transport Equipment (India) Pvt. Ltd.

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(111)/15-ME dated 07.09.15

479/DES-2
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OFFICE OF THE DIRECTOR (ME)
DGFT UDYOG BHAWAN NEW DELHI
30(111)/15-ME

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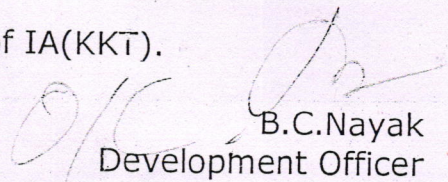
Sl. No. 427
13/10/2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHI Turbine Generator Ltd for
ratification of norms of AA no 0310739825 dt 02-07-13 .

DES-I, DGFT may kindly refer to the above mentioned licence of
L&T MHI Turbine Generator Ltd. The firm has represented for
amendment of export weight vide their letter of dated 02-02-15.
Further to this office letter of dated 11-02-14, this Office
recommends the amendment of export weight from 22.5 MT to
225 MT.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
22-09-15

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3(104)/10-TSW(B)

dated

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28/10/15
HARSHAN K S
Joint Development Officer
Foreign Trade Development
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi



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Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 30, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Poly Midicure Limited, New Delhi for issue of advance licence (Licence No. 0510390116 dated 05.08.2014) for export of Non Pyrogenic Sterile Intravenous Infusion Sets with three way stop cock and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/80/050/286/AM-15/DES-I/2757 dated 30.01.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals (DCPC) already recommended the present Advance Authorization Application. The firm has applied for 'AIRVENT SPIKE WITH COVER' where the same has by typographical error has been typed as relevant 'SPINE WITH COVER' which is appearing at Sr. No-01 of the recommendation No. 46011/106/2009-PC-II dated 15.12.2014 enclosed herewith. DCPC recommend this change. Rest of the conditions of the recommendation will remain unchanged.

This has approval of the competent authority.



(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613

HAan
28/10/15
SHRI HIRADHAN DASS
Joint Industrial Adviser
Directorate General of Foreign Trade
Ministry of Commerce and Industry
Udyog Bhawan, New Delhi

Date: [Illegible]

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Time: [Illegible]

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OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Poly Medicure Ltd. for the import of raw material against the export of Non Pyrogenic Sterile Intravenous Infusion Sets with Three way stop cock. (Advance Authorization No. 0510390116 dated 05.08.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/00286/AM15/DES-1774 dated 25.08.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Non Pyrogenic Sterile Intravenous Infusion Sets with Three way stop cock	1 No.
Raw-material recommended to be Imported	Quantity
1. Relevant Spine with cover	Net + 2% Wastage
2. Relevant Needle (Stainless Steel)	Net + 2% Wastage
3. Relevant Roller Body	Net + 2% Wastage
4. Relevant Roller Wheel	Net + 2% Wastage
5. Relevant Pu/yge Filter	Net + 2% Wastage
6. Relevant Button Filter	Net + 2% Wastage
7. Relevant Paper Filter	Net + 2% Wastage
8. Relevant Luer Lock	Net + 2% Wastage
9. Relevant Latex Bulb	1.05 kg/kg content in the export product
10. Relevant Poly Carbonate Resins / Granules	- do -
11. Relevant HDPE / LDPE Resin / Granules	
12. Raw Materials for 1 kg Components / Parts made of PVC Compound	0.7040 kg
(i) PVC Resins	0.3300 kg
(ii) Dioctyl Phthalate (DOP) / Hexamoll Dinch	0.0165 kg
(iii) Dioctyl Adipate (DOA) / Plastomoll DOA	0.0110 kg
(iv) Calcium Zinc Stabilizer	0.0055 kg
(v) Calcium Stearate	As per Packing Policy
13. Medical Kraft Paper (100 GSM $\pm$ 40%)	-do-
14. Soft Blister Film / Polyester Poly laminate Film	

This issues with the approval of competent authority.

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi-11

(Dharam Vir)
Section Officer
Tele:- 2338 2575

~~HAZ~~
~~28/10/15~~

[illegible]

S.No. 438

13/10/2015

~~S.No. 351~~

~~01/09/2015~~

D/L - 93

20.1.15

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(79)/2014-ME

Subject: AA 0410154390 dated 20.01.2014 in respect of M/s Greatoo Molds India Pvt. Ltd.

Norms may be fixed as follows:-

- Import may be allowed for 8594.5 kg after affecting 50% recovery for scrap and inclusive of 21.4% wastage.

This issues with the approval of Director (ME)

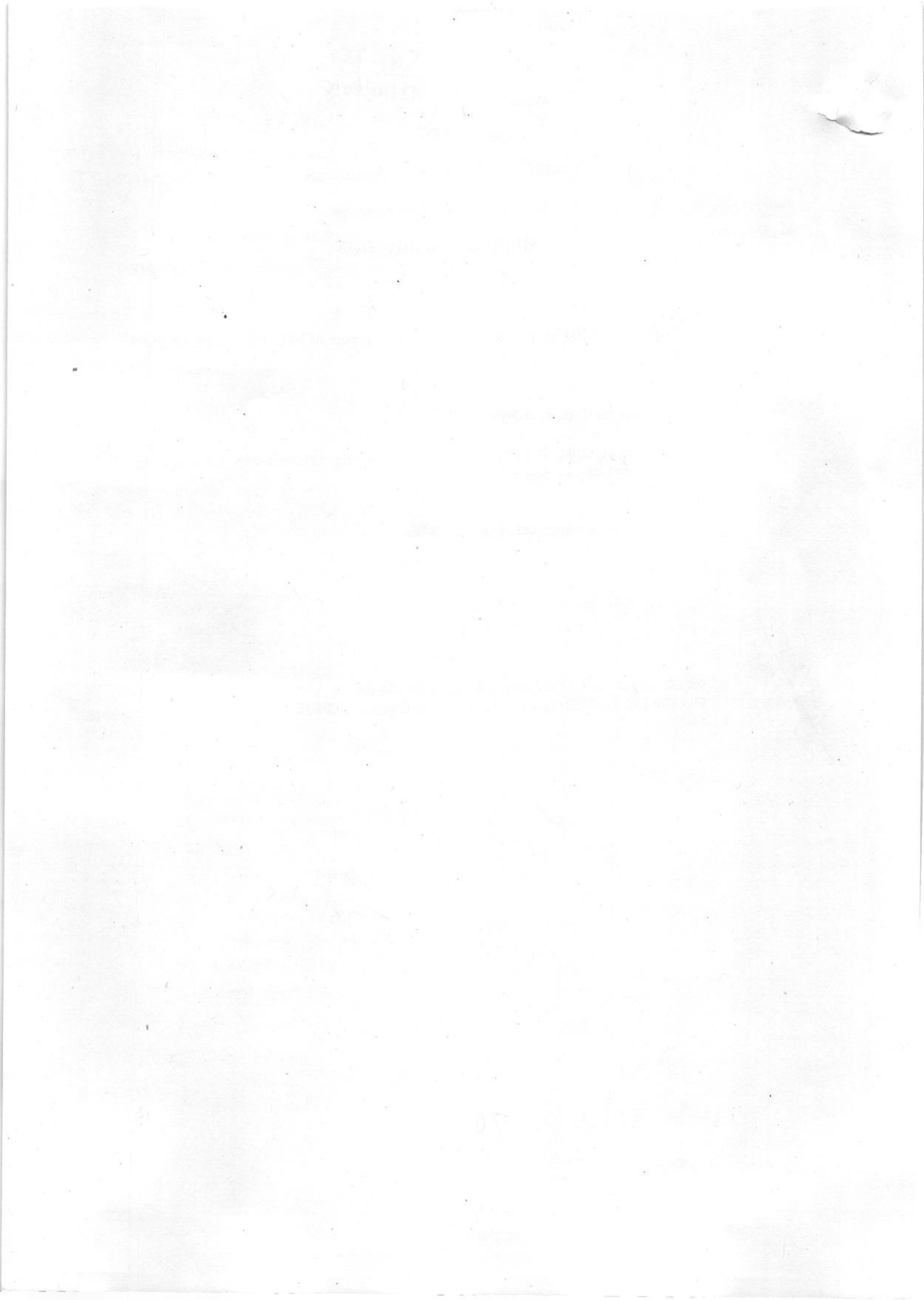
Sodhi
16/4/15
(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(79) 14-ME dated 16.04.15

Shri Saini
H Das
23/4/15

H Das
28/10/15

OFFICE OF THE DEVELOPMENT COMMISSIONER
Micro Small & Medium Enterprises
Ministry of Commerce
2010, 2011, 2012
Udyog Bhawan, New Delhi



File.No.3/72/2015 TSW(B)
Government of India
Department of Heavy Industries

Udyog Bhawan, New Delhi
Dated 14/10/ 2015

Subject: Ratification of AA No 0410160127 of M/s BHEL Ranipet

Ref :Representation dated 30/9/2015

Export Product: Boiler Auxiliaries (ESP, Air pre heater, Fans, Gates and Dampers) for North Karanpura Super Thermal Power Project 3 X 660 MW (Wt: 44018 MT) (SI no 36)

Inputs

SI No	Item (specification)	Total Quantity in MT including (%wastage)
1 to 4	Steel plates ,rounds, wire	2240 MT Reduction in quantity be accepted as requested
14	H, I Steel Section etc (New item)	2240MT equal to reduction of items 1 to 4 under C-1647 (13)

From Item 6,7,9 the word Hydraulic adjustment device be amended as Fan blade actuator and may be allowed net to net under GN-4 .

Total EP weight for three units remain unchanged.

This issues with the approval of JS(RKS)


K.K Tiwari
Industrial Advisor

DSE-I
DGFT

HAas
28/10/15
K.K. TIWARI
Industrial Advisor
Udyog Bhawan, New Delhi